SHRI M. A. BABY (Kerala);

This is a very important issue. (Interruptions). Madam, you may respond after I have associated myself with this. I am happy that the Minister is here to instantaneously respond. A very important issue has been raised by hon. Bisrlaji. I do not want to elaborate this due to paucity of time. I only want to associate myself with this. I hope the Government will give utmost importance to constructing the metro railway project. Otherwise, air pollution in the city of Delhi is becoming uoberable. I hope the Government will implement such an important project.

THE MINISTER OF URBAN DEVE LOPMENT (SHRIMATI SHEILA KAUL): Sir, it has been mentioned just .now that the metro rail project is toeing shelved. I am happy to inform you that there is no such thing as this. We are vigorously trying to implement it. We have had a number of meetings. I think in the next week also we are having a meeting. Having realised that it is very important that we have a metro working in the city of Delhi we are vigorously pursuing the whole project.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS--Co.nld

श्री शिव प्रताप मिश्र (उत्तर प्रवेश):
माननीय उपसभाध्यक्ष महोदय, मैं प्रापका
ग्राभारी हू क्योंकि ग्रापने मुझे महामहिम
राष्ट्रपति जी के ग्राभिभाषण पर अपना
मत व्यक्त करने के िए ग्रवसर दिया
है। पहले जब मैंने महामहिम राष्ट्रपति
जी का ग्राभिभाषण पढ़ा तो उसमें नववर्ष
के शुभारभ के पहले, जब दिसंबर महीना
उसके स्वागत की तैयारियां कर रहा
था ग्रीर उसमें इस राष्ट्र के साथ ऐसी
उम्मीद बनाए हुए था कि जिसमें प्रभु
राम के महावाक्य को चरितार्थ किया
जा सके। उनका महा वाक्य था:

"परिहत सरिस धर्म नहीं भाई, परपीड़ा सम नीई अधमोई।" सब से बड़ा अर्म वह है जिसमें सभी लोगों का उपकार हो सके, लेकिन किसी को पीड़ा देने से बड़ा अधर्म नहीं है। लेकिन वहां एक धर्यकर उत्कापात हुआ। उस उल्कापात से बहुत दिन का खडा हुआ एक दावरी-मस्जिद का खोचा ढह गया। उसकी ईटें उखाइ गई। मैं नहीं कहता ह कि उसकी किन लोगों ने किया, लेकिन में यह जानन चाहता हूं बताना चाहता हूं उन लोगों से और उन लोगों को कि स्या यह धर्म का कृत्य था ? धर्म तो इसी सदन में 1988 में मैं सांसद् था, तब यहां पर एक विधेयक श्राया था कि धामिक-स्थलो को किसी ग्रधार्मिक या राजनीतिक प्रक्रिया के लिए प्रयोग करना मना है, लेकिन वहां पर धर्म के नाम पर जो यह कृत्य हुन्ना, मैं धर्म की परिभाषा में उसे नहीं मानता। इससे राष्ट्रपति जी का अभिभाषण शरू हुआ। धर्म की व्याख्या जो हिन्द्रत्व को ग्राज कहा जाता है हिंदुत्व जो सनातन धर्म का पर्यायवाची है ग्रौर वैदिक धर्म का पर्यावाची क्यों हिन्दूत्व जो है यह श्रग्नेज़ी वेबस्टर्ज़ डिक्शनरी में, शब्दकोश में ग्रौर भी जगहों पर मैंने इसको देखा कि जो लोग रह रहे हैं सिंधु नदी के किनारे वह सब पहले इंदुज कहे जाते थे ग्रर्थात् वह हिन्दू हुए । तो इसमें कोई हिन्दू, मुसलमान, सिख, पारसी सभी सिंध नदी के किनारे जितने भी लोग रह रहे थे सभी हिन्दू कहे जायेंगे। मसलमान का जो 14वीं शताब्दी उसकी चरा रही है उसका मतलब है समूचा ईमान जो कुरान में रखे या इस्लाम में रखे और कुरान श्रीर इस्लाम जो हम लोगों को एक शिक्षा देती है कि ईश्वर एक है, वह हमारे वैदिक धर्म, बह वेदांत के धर्म, वह हमारे पोराणिक धर्म ग्रौर उसी को श्राज हिन्दुतत्व कहा जाता है, उससे मैं श्रलग नहीं मानता हूं। क्योंकि जब पैगम्बर मोहम्मद को ग्रावाज ग्राई गारे हेरा की मफा में, तो यह एक ही ग्रावाज थी और वह किसी मक्का की मस्जिद में नहीं स्राई थी कि, "कुलहु कल्लाहो श्रहद" । मोहम्मद कहदो कि अल्लाह एक है और यही वेदों में भी कहा है कि "महत देवानाम् ग्रल मकम" ग्रथति देवता एक है, लेकिन उसका विद्वान लोग कई नामों से वर्णन करते हैं। हमारे उपनिषदों में कहा हैं कि;

"यानउमानि भूतानि जायन्ते, यानि जातानि जीवंति यत्यप्रत्यभंग विशन्ति तत सत्य तत ब्रम्ह तत ईश्वर् जिससे समस्त सृष्टि की उत्पत्ति होती है.
जिससे समस्त संसार का पाला होता
है और जिससे सब का संहार होता है.
वह एक ही मत्य है, एक ही ईश्वर है
और वही कुरान में पैगंबर मोहम्मद
साहब ने कहा कि, "कुलह बल्लाहो
अहद।" जो उनको भ्राकाशवाणी हुई कि
ईश्वर एक है। उसको गीता में भी
कहा है कि,

'वहुभा जन्मनामन्त्रे ज्ञानवामा प्रयद्यते । वासुदेव: सर्वमितिस महात्मा सुपूर्णभः ।। ईश्वर: सर्वभूतानां हृद्देशेर्जुन तिष्ठिति । श्रामयन सर्वभृतानि यंत्रास्ट्रानि मायवा ।। तदेव शरणं गच्छ सर्वमावेन भारत । तत्प्रसादास्परा शांति स्थानं प्राप्स्यसि शास्त्रतम ।। '

बहुत साधना के बाद ही कोई प्राणी यह जान सकता है कि ईक्बरमय यह समस्त ब्रम्हांड है। वह सब के हृदय में क्याप्त हैं वह ।श्-पक्षियों के हृदय में भी व्याप्त है और उसकी शरण में जाने से ही शांति हो सकता है और कुरान में फिर कहा गया है कि, "रिन्वल ग्रालमान" ग्रर्थात वह सब का पालन करने वाला है। यह नहीं कि, "रब्बिल मुसलमीन।" यह मुसलमानों का ही पालन करने वाला नहीं है। वह जानवरी का भी पालन करने वाला है, वह शेरों का भा पालन करने वाला है, ऊंटों का भी पालन करने बाला है, इंसान का भी पालन करने वाला है और जितने भी जड़-जंगम की सुष्टि बनी हुई है, उस सबका पालन करने वाला है... (क्यबद्यान) ...बी०जे०पी० का भी पालन करने वाला है क्योंकि उसमें भी ईश्वर है क्योंकि बुद्धि के संस्कारों से कृत्सित होने का ईश्वर से कोई वास्ता नहीं है। बहुतो संस्कारों की प्रक्रिया है। यह गीता में भी कहा है कि--

''गतिर्भंति प्रभुसाक्षी निवासाः शरणं सुह्त्।

प्रभवः प्रलय: स्थानं निधानं वीजन व्ययम् ॥"

समस्त सृष्टि की उत्पत्ति मुझसे होती है, मुझी में सब का पालन होता है ग्रौर मुझी में सब निवास करते हैं। सब का मैं सुहुद्य हूं, सब का मैं मित हूं, सब का मैं पालक हूं।

तो यह जो विभिन्न धर्मों के मागं हैं ये केवल-

'यथा नदीना बहुवो म्डवूयेगाः

समृद्रमेवभिभुखा द्रवन्ति ''

जैसे तमाम नदियां समद्र में लीन हो। जाती हैं, उसी तरह जितने भी धर्म के पथ हैं, वह केवल एक ईश्वर तक पहुंचाने के साधन हैं, लेकिन वह किसी मस्जिद में नहीं मिला था और न किसी मंदिर में मिला था। हम देखते हैं कि वेदांत का सूत व्यास जी ने हिमालय की खोहों में लिखा था ग्रीर पैगंबर मोहम्मद को गाहे डेरा की गुका में क्रान लाबिल हुई थी और बुद्ध भगवान को बुढिज्म को जो ज्ञान मिला था. बुद्ध धर्म का जो मूल मिला था, प्रतीत्य समुत्पाद का जो सूत्र मिला था, वह बोध गया में एक वृक्ष के नीचे मिला था। उन्होंने भी एक सत्य माना है ऋौर उस सत्य के वर्णन में उन्होंने कहा कि यह शृन्य है, लेकिन यह शन्य शन्य नहीं है। यह निष्क्रिय नहीं है। इसमें चेतना है, इसमें निर्माण की मक्ति है, इसमें पालन की शक्ति है और इसमें सहार की शक्ति है और शक्ति है प्रकृति के सामंजस्य की। तभी उन्होंने कहा कि-

> ''शून्यमिति वक्तब्यं श्रशून्यमिति नो भवेत्

> उभयं नो भवेचेति प्राज्ञं ग्रर्थांतु कथ्यते ।"

मैं इसको शून्य नहीं कह सकता, न मैं इसको श्रशून्य कह सकता हूं, न मैं इसको एक कह सकता हूं, न मैं इसको दोनों कह सकता हूं। यह तो--

''यतो वाचो निवर्तन ग्रप्राप्य मनसासहः''

भौर जैसाकि वेदांत में कहा है कि जो बुद्धि के परे है, मन के परे है, वह सह्य है वह ईश्वर है। श्री शंकर स्मःल लिहः पंडित जी, ग्रापने जो संस्कृत में कहा, बही हिन्दी में है कि—

> "श्रन्य है यह, श्रून्य है यह, श्रून्य उत्पन्न होता श्रुन्य है।

शून्य में से शून्य को यदि लें निकाल शुन्य तब भी शेष ही रहता सदा। श्री शिष प्रताप निश्च तो उपाभ्यक्ष महोदय, हमारा जो सनातन धर्म है, हमारा जो वंदिक धर्म है, जिसको आज हिन्दुत्व कहते हैं, उस, में किसी को पीड़ा देने का कोई स्थान नहीं है । वह हमारे राजतंत्र में भी था, गणतंत्र में भी था ग्रीर लोगतंत्र में भी श्राज है। रंखदेव जी का मैं गौराणिक धर्मी में पढ़ता हं—

नारहम कामरे राज्यं, त स्वर्ग न पुनर्भवम् कामये दुःख तन्तानाम् प्राणिनामातिनाशनम्।।

जितना दुर्ख, प्राणी है, हे प्रभो, मैं उनके दूख से निवृत्ति चाहता हूं, यही मेरा सबसे बड़ा धर्म है। तो मैं यह बताना चाहताथाकि जो यहां पर यह कृत्य द्वन्ना, हमारे संसद के साथी, हमारे संसद के वाहर के साथी, हमारे गांव के साथी, हमारे शहरों के साथी, हमारे किसान साथी, सभी हमसे कहते हैं कि धर्म को राज नीति से ग्रलग किया जाए। भ्रयोध्या की घटना में क्या धर्म का प्रयोग हुग्रा? मैं कह सकत: हंकि अप्रयोध्याकी घटना में कोई धार्मिक क्कृत्य ही नहीं हुआ। अब इसमें आपको एक ऐसा विधेयक लाना चाहिए कि राज-नीति में म्रर्धर्मका प्रयोग न किया जाए । अगर यह धार्मिक कृत्य होता तो किसी को पीडा देने की बात न होती। मैं मानता हं कि वहां पर जो बःवरी मस्जिद का ढाँचा था, उसमें नमाज नहीं होती थी। मौसाना अबुल कलाम आजाद के समय से नहीं होती थी, लेकिन उसमें मानसिकता देश की जुड़ी हुई थी। उस मानसिकता के ट्टते से देश में एक उथल-पृथल की स्थिति अ गई। हमारे पड़ौसी देश भी उससे नहीं बच सके और संसार उसको देखकर एकदम से स्तब्ध हो गया। इसलिए जिस चीज ; संसार और प्राणियों

का इन्बालभेंट हो, उनकी मानसिकता उसमें जुड़ी हुयी हो तो ऐसी घटना के बारे में यह कहूंगा कि वह म्रधामिक कृत्य था।

मान्यवर, यहां तक राम की बात कहीं जाती है। हमारे यहां राम की परिभाषा किसी व्यक्ति के रूप में नहीं की गई है। जिसन रामायण को पढ़ा है उसने राम को श्रादर्श मानकर देखा है। मैंने देखा है बहुत सी जगह आजकल पोस्टर लगे हुए हैं भगवान राम के धनुष बाण के साथ, बाण संसाधन किए हुए चित्रों को मैं देखता हूं, लेकिन—

"भगतिहि ज्ञानिह निहं कछु भेदा, । उभय हर्राह भव संभव खेदा।।"

निर्मुण श्रीर समुण को एक तास्तम्य की दृष्टि में देखा गया है। राम को एक ब्रह्म के रूप में देखा गया है। उसमें कहा गया है —

''निगम तेतिशिवध्यान न पावा,। माया मृग पाछे सो धावा।।''

जिसको वेदान्त कहता है, जिसको बेद कहता है, इतना ही नहीं, और जिसको भगवान भिव ध्यान में नहीं पा सके कि कितनी दूर है। जो अभी श्री शंकर दयाल जी ने कहा, सूत्य की बात कही है, तो हमारे यहां धर्म में एक महाकाश है, एक घटाकाश है और एक शरीर का अकाश है, उसमें सारी सृष्टि रखी जा सकती है। विवेकानन्द जी जब अमरीका में बोले तो शून्य पर ही बोले और उसमें ससार के सारे धर्मों का वर्णन किया। मेरा कहना यह है कि एक ऐसा विधेयक आना चाहिए, जिसमें हो कि अधामिक कुकृत्य न किए जायें।

दूसरी चीज, मान्यवर, मैं यह बताना चाहता हूं, जो महामहिम राष्ट्रपति जी ने प्रपने प्रिभाषण में कही है, क्योंकि समय कम है मेरे पास, मैं संक्षेप में इतना बताना चाहता हूं कि राजीव जी के समय में हमारे देश पर 25,000 करोड़ रुपए का कर्ज था, जो बी॰पी॰ सिंह जी के समय

Address

में 69,000 करोड़ रुपया हो गया भीर उसके बाद यही कर्जा चन्द्रशेखर जी की सरकार के समय में, हमारे उस समय के भ्तपूर्व वित्त मंत्री यशवन्त सिन्हा जी बैठ हैं, 79,000 करोड़ हो गया । क्योंकि परिस्थितियां ऐसी थीं, वह कर्ज बढ़ता गया। ग्राज कर्जतो जरूर बढा है। (व्यवभान)...

श्री य**यप्रकाश मालवी**य (उत्तर प्रदेश): उसमें भी ग्रापका समर्थन था।

श्री शिव प्रत.प मिश्र : इसमें जो कर्जधा वह जरूर बढ़ा है, लेकिन आपके कर्ज बढ़ाने के साथ 25,000 करोड़ रुपए की ही विदेशी मद्राहमारे पास थी, जिससे ग्रपने कर्ज का ब्याज ग्रौर ग्रपनी स्रांतरिक स्थितियों को सुधारने की बात थी, वह नहीं हो सकती थी। म्राज हमारे पास ऐसी ग्राधिक नीति है, जिसमें पांच विलियन ग्रमरीकी डालर रिजर्व है, इतनी चीज जरुर हुई। इसमें हमारा निर्यात भी बढ़ाया गया है 3,4 फीसदी।

तीशरी चीज, मान्यवर, समय कम है, मैं कृषि पर बताना चाहता हूं, भ्राम विकास पर कुछ कहना चाहता है क्यों कि हमारा देश ग्रामीण और कृषि प्रधान देश हैतो ग्रामीण विकास के लिए तीस हजार करोड़ रुपए का हमारी सरकार ने प्रावधान किया है, जो पहले कभी नहीं था। कृषि के लिए ग्रभी 10 फीसदी यूरिया खाद का दाम घटा दिया कृषि के बनियादी ढांचे की प्रोन्नति के हमारा समझौता हुआ रुपए के विनिमय का, उसमे हमारा निर्यात बढ़ेगा, व्यापार बढ़ेगा ग्रीर हमःरी सुरक्षा व ग्रातंकवाद को रोकने में हम उससे सहायता मिलेगी।

भारत का जो समाज है, जम्हूरियत में बहु कई वर्गी में बंटा हमा है। तो मैं यह बताना चाहता हं कि हरिजनों के उत्थान के लिए डा॰ ग्रम्बेडकर फाउंडेशन की स्थापना की गई है, यह भी ऋभिभाषण में है। उसमें विश्वविद्यालय का, विदेशी छात्रवृत्ति का श्रौर पुस्तकालयों के बनाने का, इन सबका प्रावधान है । पिछड़ी जातियों के लिए जो उच्चतम न्यायालय का फैसला हम्रा है, उसको सरकार रूपायन देते के लिए कटिबद्ध है। श्रन्पसंख्यकों के लिए ग्रायोग बनाने के बारे में जो 1992 का अधिनियम है, वह पारित कर दिया गया है जिससे भ्रत्पसंख्यकों की सुरक्षा ग्रौर उनकी प्रगति हो सकेगी। ग्राप चुंकि बार बार कह रहे हैं कि समय नहीं है इसलिए मैं चाहता हूं कि इन सब चीजों को सरसरी निगाह से देखने के बाद महिलायें भी नहीं छटी हैं। उनके लिए भी एक ऐसा कोष बनाया गया है जिससे कि वे ग्रगर कोई कार्य करना चाहे तो उनको ऋण मिल सके।

इन्हों शब्दों के साथ मैं राष्ट्रपति जी के ग्रभिभाषण का समर्थन करता हूं श्रीर म्रापका धन्यवाद करता है।

SHRI JAGMOHAN (Nominated): Mr. Vice-Chairman, Sir, thank you very much. While I thank the President for his Address, I गया है और पांच सी करोड़ रूपए का would like to point out a few reservations and a few disappointments. Much has been लिए प्रावधान किया गया है। जब से said and I would not like to repeat what has कांग्रेस सत्ता में श्राई है, पंजाब में जो already been said. But there is one चुनाव हुआ, उसमें आप देख रहे हैं कि notable omission which I find in this चुनाव हुआ, उसम् आप देखे रहे हैं। के Address. What is the vision which as a वहां आतंकवाद ने एक मंत्री का रूप nation we are entertaining? Where are we धारण करके ग्रात्म-समपर्ण किया है। going? What type of broad framework do we नार्थ ईस्ट में जो चुनाव हुआ, उसका परि- have before us? What is our blueprint णाम कांग्रेस के पक्ष में ग्राया । जम्मू- for the future? We have no indication of this कश्मीर में आतंकवाद जरुर है लेकिन हमारे in his Address. What is the type of visith राष्ट्र से येतसिन जी आए, जिनसे going to have a consumerist society for a handful of people and a primitive society at the lower level? What type of *tasavvur* are we having? This is absolution absent. Unless a nation has a vision, it is bound to get into grief. There are inclinations, urges but there is no framework. So unless there is a broad framework and the subsequent decisions fit into that broad framework, well, the nation is not going to progress. We will be just moving in one direction, then, another direction, then, still another direction. So this is my first point which I wanted to submit. If time permits, I will elaborate upon it later on.

The second point is about a specific provision. As you know, Sir, the world is getting urbanised. This is the age of highly urbanisation. The cities are going to present problems for the future. In 1990 the world urban population was 2.4 billion. By 2000 A.D. it is going to be 3.2 billion. In another 25 years, there is going to be 5.5 billion urban population alone. Sixty-six per cent of the population is already living in the cities of the developing countries. In another eight years' time, we will have 71 per cent of the urban population living in the cities of the developing countries. After another 25 years, we will have 80 per cent of the population. What are we doing for them? Look at our own Indian cities. Today, the urban population of India is 210 million. And, in another ten years' time or rather eighty years' time, it will or 350 millions. That is, 100 millions more than the total population of the United States. It is equivalent to the total population of India in 1947. So, in our cities, we are going to face the problem of a population of 350 millions; the whole of the India of 1947 will be in our cities. What are we doing about it? There is no mention in the President's Address about this except for a peripheral reference to local bodies. There is no mention as to what our strategy is for dealing with this great problem of our cities. I have heard almost all the speeches and I found that hardly anyone,

noone in fact, mentioned about this problem. to India, we are going to have twenty cities which are going to a population of more than millions and 600 cities which are going ranging to have populations from fifty thousands to five lakhs. What is our strategy with regard to this? This usual thing which I hear is urban But this is versus rural. not the The very study shows that problem. the urban population is increasing and population is simultaneously the rural This phenomenon is increasing. as in the West where you are exchang ing one type of misery with another type of misery. This is practically true in the most congested cities Delhi, Calcutta and so on, compared with the national average space. The space available in these cities is onefortieth of the national average space. I will give you one instance of Delhi. In Delhi. 77 per cent of the popula tion now lives sub-standard in houses or slums or it squats some where. Recently, we had riots in Bombay. Very few people understand that these riots are not only due to the communal tension but due to social tension that is geenrated in the cities. They only get a channel, they only get a flash point, to their inner irritation. This inner irritation that exists in Ahmedabad Bombay and gets a flash point and we are not un derstanding the problem. Now, vou take the problem of AIDS. About 80 per cent of the people who come to the cities are single families or unsta ble persons who come to the cities. They visit undesisable areas go back to their villages and transmit the disease to the villages. People are not understanding that this problem urbanisation is going to create a huge problem for the health of the nation, that it is going to lower the producti vity of the nation totally. We is not understand this at all and that is whythere is no mention of it in the Presi dent's Address.

Now, coming to structural adjustments, I am amazed that there is not even one study of the impact of the structural adjustments on our cities.

we have already two levels in our cities; two levels of social life. two levels of culture, two levels of eco nomy. And, the structural adjustments are going to compound that probem. You will have a very hi-tech, hi-informative society and a high percentage of offices are being linked with the global economy with all types civilisation. And, 85 to 90 per cent of the people are in primitive existence. Is it the society we are going to build? Cities are the spiritual workshops of a nation. It is always said, "Show me your cities, I will tell you about the cultural aims of the people". I think if you see our cities today, you will know what type of culture we are having, what type of civilisation we are building. And it is linked with my first point because We have no vision for our future, we have no vision for our cities. I do not want'to dwell on that further. There are many other points I would like to say.

The second thing which is equally pertinent and which is also missing from the President's Address is the administrative efficiency, productivity-Somebody was saving from this side, "You incurred more loans; we incurred which I do not want to go. The issue is more elementary. It is common, sense that if I take Rs. 100. as loan and do not make Rs. 1201- or Rs. 130[-out of it, I am a fool. Therefore, where is the productivity in the nation? Or, where is the capacity of the nation to invest Rs. 100l- and make Rs. 120/-? For the last three years I have been seeing. There is abosolu-tely no increase in productivity- there is no increase in efficiency. So how are you going to pay back your man? How are you going to make the nation more efficient, more productive? Nobody is applying his mind. All our institutions are declining. You go to any office; hardly anyone is working. The work culture does not exist and we are assuming, the money will come and somebody will pick it up It may benefit 5 to 10 per cent of the people; it may give you some prosperity, some glitter, but ultimately.

nothing will happen. If you see the statistics, you will find that all our projects are delayed for no less than six months to three years. Even a project which is supposed to have been implemented efficiently because it has an element of 300 per cent to 600 per cent cost escalation, was not implemented in time. I have got all the data and if you see the figures, from 1950 to 1980, if you compare 30 years' data, you will find that India's share in the world's gross domestic product was 2 per cent in 1950. After thirty years, it came down to one per csnt. India's share in the developing countries' production was 14 per cent; it has come down to 5.7 per cent.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr Jagmohan, excuse me. Your group was allotted ten minutes' time. You have already taken ter, minutes. I will request you to conclude within two minutes.

SHRI JAGMOHAN: All right. I will conclude. In fact I would like to maintain discipline. Whatever you say I wiii follow

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): No, it is all right.

SHRI JAGMOHAN: I have many points but I will just complete this formulation and end and if you like, I can sit even before that.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI). You conclude within two minutes.

SHRI JAGMOHAN. Because discipline is more important in my view rather than making a point which, in any case is hardly going to be resisted. This is the issue which i am going to make that no one is attending to the issue of how to make our administration more efficient more productive; how to raise productivity in our industries and how to make our institutions more vibrant and dynamic. No attention is being paid to it-So this is the other aspect which I

And totally missing from our Presi. dent's Address.

Then there are other points relating to Bangladeshis and other things-As I have already pointed out, the statistics show that a very large number of people have come from that area. There is a human element involved in it. I would not like to dwell upon it. But the fact remains that something constructive has t.? be done. I have studed the environmental problem of Bangladesh in a different context while lecturing in Canada and I found that there is a recognition of the fact that in the coming few years, Bangladesh will not be able to accommodate its population and we have to have some arrangement to ensure that this surplus population, which is being affected by recurring famines, recurring droughts and recurring floods, does not come and compound our problem. Yamuna water is 4800 times inferior to the permissible leve, at Okhla and if our friends from Bangladesh also come and squat in the river-bed of Yamuna, how much further pollution they are going to create? My statistics show about there lakh Bangladeshis are squatting in the river-bed of Yamuna and they defectate early in the morning and the water flows. We all know about it and we go on talking about environment and all our seminars go on talking about environment, but the problems are daily getting compounded. Let us face the reality. Since you have given me this much time, I will leave other points. Thank you.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. S. S. Surjewala. You have been permitted ten minutes Please try to conclude within time.

SHRI S. S. SURJEWALA (Haryana): Sir, I want to speak on the President's Address and I wane to support the salient features mentioned in the President's Address. The President's Address is, in a nutshell,

agenda of the Government. opening para of the President's Add ress mentions the need of a united action of all the political parties, the individuals, the intellectuals in country, to save the country from disintegration on account of onslaught of the communal forces headed by the BJP, the RSS and other organisations, Mr. Vice-Chair man, I think this is the most impor tant part of the President's Address and I would like the Congress Gov ernment .which has presented Adrrcss to take initiative together with other democratic and progressive parties for having a sort of united action in order to face the onslaught the communal fortes; otherwise, as ig well known, the unity and in tegrity of the country will be threa tened by the communal forces. welcome the step that the Govern ment has taken to ban various com munal organisations such as RSS and others. I would also like that a very effective action should be taken to that their activities should see be allowed to continue and they ould ruthlessly be curbed. Even ough these organisations have been curbe d

Mr. Vice-Chairman, also want to congratulate the Government on the steps taken to ban the BJP rally of the 25th February in Delhi. In fact, it wa., very obvious that the intention of the BJP was not only to show its strength but to create again or to repeat the Ayodhya situation in the National Capital. A very, very serious danger had been averted and I think the Congress Party, the Government and our leader Narasimha Raoji deserve very rich congratulfttibm for having taken that action and saving the country from a big disaster.

I would also like to congratulate the Government on the initiative ta. ten in restoring almost total peace in Punjab I also want to congratu-ate Sardar Beant Singh, Chief Minister of Punjab, and all the robust

people of Punjab, particularly its peasantry, who have, in fact, taken a great initiative in curbing the extremist activities in the State and putting an agriculturally very rich or an otherwise very forward State again on the rails of normal life.

I would also like to congratulate the Government for bringing forward the Panchayati Raj and Local Bodies (Amendment) Bill to decentralise power and to give more and more power to the rural and urban people for administering their affairs.

Vice-Chairman Mr through and through this House I would like to frave an opportunity to talk about one thing which, i think, has not fo und an elaboration in this Address. A rriention has been made about an improvement in the Punjab situation. IT has also been mentioned that the Govetrinment is going 'to take such other steps to resolve the pending problem of Punjab. Sir, most the problems of Punjab which are known as 'inter State problems' are between Punjab and Haryana and if I only britfly mention, one very important and major problem between these two States is resolving the River-water issue or the distribution of River-water between the two States. T would like to state here that the Haryana province since its very inception has been a great victim in many inter-state matters and every time when the water issue has been reopened, the Punjab State has gained more. I would only like to make a brief mention of the history. When Punjab and Haryana won Statehood, in 1965 the Punjab Government formed two Committees. One Committee was headed by their expert officers and it was known as the Pood Committee. Another committee was headed by political people and was known as "Haryana Development Committee". The Pood Committee distributed the surplus RavLBeas water between 'Punjab and Haryana and it gave Haryana 4.56 MAP of water out of 7 MAF

the total available which was at that time. Again, Haryana lopment Committee gave the bulk of this water to Haryana. On 24h April 1970, after Haryana was carved out, Government of India formed a committee of expert officers 3.78 MAF gave Haryana of water from this. In March 1973, Shri D. P. Dhar. who was the then Denuty Chairman of the Planning Commis sion, was appointed to give a report on !he river water matter and he allocated 3.74 MAF of water Haryana. Finally, on 24th March. 1976, the Government gave Central an award which was popularly known as the Indira Gandhi Award and under that Award 3.5 MAF of water was allocated to Harvana from the 7 MAF of water. On 31st Dec ember, 1981, a meeting of the ChiefMinisters was convened by the Govt of India attended by Pun C. M. the other two being iab Chief Minister of Haryana and the of Rajasthan. Chief Minister Shri Shiv Shanker. who was the then Law Minister, was alsn present Haryana Government Т was also prtsent at that meeting. The river wa ter issue was resolved very ami cably with the -agreement of the three Chief Ministers and Punjab given 4.22 MAF of water. It was also given the right to use tht share of Raj asthan till such time that Rajasthan canal makes its own Sardar Darbara Singh, who was then Chief Minister the Punjab, issued a White Paoer on the .-Hstvibirticm of Beas-Ravi water commending it as a ereat achievement for the Punjab Government. After the Akal's formed the Government in Punjab, thinking that the political initiative should not So to the Congress Government or Sardar Darbara Singh. they again demanded that the water issue should be referred to a Supreme Court Judee. As is known to the rountry late Shri Raiiv Gandhi entered into an agreement which is known as the Raiiv-Longowal Accord and imHer that Accord a tribunal was constituted consisting of three Judges. Mr. Justice V. B. Fradi of the Sup-

[Shri S. S. Surjewala] reme Court, Mr. Justice Ahmadi of the Gujarat High Court and Mr. Justice Mathew of the Kerala This was constituted on High Court. April 1986. This Tribunal gave an aawrd at the end of 1987. Through that Award again the river water was distributed as demanded by the Akali Government. Punjab was given 5 MAF of water while Harvana was given 3.83 MAF of water. As you are hearing in this House and outside, Mr. Vice-Chairman, it almost a nowaal thing that the political parties of Punjab, particularly Akali Dal and generally all the political leaders, are again demanding that the river water issue between Haryana and Punjab should be reopened. After reopening the issue seven times and getting substantial share of water at the cost of Haryana this is again being demanded. I would like to conclude saying that Harvana has already suffered a lot during the last 25 or 26 years of its existence. Sir, Haryana has spent crores of rupees on the construction of SYL Canal about which I have already mentioned in this House and I don't want to take more time of the House on that. The people of Haryana should be treated with great sympathy. I would like that the Government of India should intervene in the matter and the Punjab Accord should be implemented in toto. The SYL Canal should be completed as early as possible. Sir, the Central Government should give assistance to Haryana to construct its own capital within its own territory. Of course, Chandigarh can go to Punjab. All the Hindispeaking areas including Fazilka and Abohar can come to Haryana together with the Punjabispeaking areas which fall in Punjab, they can be exchanged. This should be postponed for time. These areas can be exchanged some through some mechanism either by constituting committee or by linguistic experts. want that priority should be given to SYL Canal so that Haryana can get its share of water for the arid land. Sir, Haryana is the only State which does not have its own capital.

It is a great injustice. We don't have any growth centre. We do not have any town and urban area where we can develop our culture, science, modern technology, etc. There is no big project in Haryana. For the last 26 years no large industry or big project has been installed in the State. Only one Poject of the Rail Coach Industry was to be set up in Bhawani but it was also shifted to Faridkot in Punjab under political pressure. I would like to request the Central Government to give whatever is due to Punjab. We will support that. The people of Punjab are our brothers. Punjab has done a commendable job. They should be congratulated. We are ready to support them. We have already given, them support. But that should not be done at the cost of a neighbouring State. Sir, the people of Haryana are very 'backward. They should be taken care of. Some big projects should be installed in Harvana. I want a capital should be constructed and the SYL Canal should be completed immediately. Thank you.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Vizol, you navel ten minutes. Try to conclude within ten minutes.

SHRI VIZOL (Nagaland): Sir, you havt given me only 10 minutes. I think, I will take more than 10 minutes. I have been waiting for long to speak for a few minutes. I thank you for giving me time to speak.

During the discussion on the continuance of the Presidential proclamation in Jammu and Kashmir the Home Minister, while replying to a question, said, "There are a hundred groups of militants in Jammu and Kashmir, hence, to which group we talk to?"

It is gratifying to know that the Government is contemplating to have parleys with Kashmiri militants. We are also happy to know that the Centre has reached an 'Accord' with the Bodo leaders in Assam. We hope, this 'Accord' will not misfire this time. We wish the accord all success. This House is well aware that this country has been beset with one problem after another. All these problems are mostly on our borders wih unfriendly neighbours. We have terrorism in Punjab. We have militancy in Jammu and Kashmir. We have insurgency in the North-Eastern States. Some •of these problems are as old as free India itself. We have got all these problems on our heads and yet we are quarrelling on petty, petty things among ourselves. We talk about our relations with Arab countries. We talk about our relations with Russia, with America. But what about our relations with our immediate neighbours? We have all these problems all along our borders. How can we feel happy? How can we feel at peace in mind? I come from a tiny State in North-East, a border State, Nagaland. This State has been beset with this trouble since India became independent. When India became independent in the forties, para-military forces were deployed to contain insurgency in Nagaland. But they failed. So army had to be deployed to carry out counter-insurgency operations against the Nagaland insurgents resulting in serious fight between the Indian Army and the Nagaland insurgents which caused a whole lot of suffering to the people and they went to the jungles to take shelter there. The Naga elders from the rural areas, specially from the country-side, started raising a hue and cry for immediate cessation of hostilities and holding a political dialogue between Government of India and the insurgents for a solution of the problem at political level. This intention of the elders in the Naga Peoples Convention was, however, abused, exploited and hijacked by the bureaucracy and talks were held by Government of India not with those who were fighting with India but with those who had no difference with India and a settlement for a separate State for Nagaland in the Indian Union was made behind the back of the insurgents in the

year 1960. This settlement is a settlement by default. It has failed to bring the insurgents into the mainstream. They are now at large and are better equipped and have escalated their area of operation in other States in the North-East. These North-Eastern States have borders with Bangladesh in the west, Burma in the east and China in the north. These borders are highly volatile and are vulnerable and they will remain a source of concern to the Centre. The borders of Punjab and Jammu and Kashmir are also sensitive and are near explosive. The Centre must *not* watch and wait for a miracle to happen. These are human problems requiring human approach for their solution. Now I will come back to Nagaland. In the year 1975 Nagaland was under President's rule and India was reeling under national emergency. Taking advantage of the national emergency measures the State Government under President's rule carried out a massive combing operation by Indian Army in Nagaland against Naga insurgents. And in the process, some insurgent leaders were flushed out and were herded to Shillong where they signed an infamous accord, known as the 'Shillong Accord', under duress. This Accord had to be signed in order to legitimise the 'Expatriate Settlement' made in a hush in 1960. Both these two settlements have failed to settle the insurgency problem in Nagaland because the so-called settlements were not made with the insurgents. It is because of this, the people of Nagaland today, irrespective of their political affiliations, are of one opinion that it is high time that this insurgency problem in Nagaland is resolved through a political dialogue, without preconditions, between Government of India and the militant leaders. And, for this purpose, the Centre is urged upon to lift the ban on a faction of the insurgents, the NSCN in Nagaland. Besides this, I would like to say, for the information of this House, how election in Nagaland was conducted in February last. I would like to highlight only a few points which will be enough for the

[Shri Vizol]

hon. Members to form their own opinion about the way the recently concluded election in Nagaland was conducted. The whole process of election was rigged. Therefore, I lodged a complaint with the Chief Election Commissioner. I quote;

"We feel it our bounden duty and a necessity to bring to the notice of the Election Commission the malpractices and the misdeeds of the Congress (I) *in* the recently concluded Eighth General Election to the Nagaland Assembly in the best interest of the nation and for immediate measures in the matter."

Further, in that letter, I had brought the various malpractices and misdeeds of the Congress (I) to the notice of the El action Commission. The ballot papers were printed at Nagaland Government Printing Press. After compiehtion of pending of ballot papers for all the constituencies, extra ballot papers were printed again on the excuse that a good number of ballot papers were printed wrongly. With this system of manipulation, extra ballot papers were issued to the selected «onstiuencies. The following points are clear proof of this system of malpractices.

In 9-Kohima Town Assembly Constituency, it was noticed that used and unused ballot papers were of distinct, different colours. And I had written a complaint letter addressed to the Returning Officer with a copy to the Chief Electoral Officer, Nagaland, demanding comparison of the used ballot papers with their counterfoils This was rftfused. So, it becomes clear that duplicate ballot papers were used.

In 11-Noithem Angami (II) Assembly Constituency, many ballot papers belonging to 58-Shamator-Chesore Assembly Constituency were found. The distance between the two constitvi encies is about 300 kms. which is at least 10 hours' journey by road. It is a mystery as to how

the ballot papers already used for voting for the candidates in a faraway constituency could be found there. This is a mystery which could not be performed even by magic. In many constituencies, ballot papers were found in excess of the total number of the electorate. For example, in 49 Tamlu Assembly constituency, 368 ballot papers were found in excess of the total electorate. In 2-Dimapur II Assembly constituency, more than 4,000 ballot papers were found in excess of the votes polled. Many such cases can be furnished with facts and figures, if necessary.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI); Please try to conclude now.

SHRI VIZOL: The total electorate of 27-Makokchung Town Assembly constituency consists of only 4,774 voters with three polling stations only. As against the prescribed and scheduled time for commencing polling at 7-00 A.M. the agents of Shri S. C. Jamir, the Congress (I) candidate, hooded in Ninja uniforms, started firing with AK-47 rifles at 5-00 A.M itself. As a result, the actual voters...

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Please conclude now. We do not have time.

SHRI VIZOL: As a result, the actual voters including the NPC candidate himself did not see the polling booths that day. However, polling was completed by 7 A.M. and the booths were closed at 10-00 A.M. itself! The same group went on the same day to Aolengden Assembly constituency and 25-Assembly constituency and captured many booths.

THE VICE-HAIRMAN (SYED SIBTEY RAZI). Please conclude. We do not have time.

SHRI VIZOL-. In 44-constituency...

THE VICE-CHAIRMAN (SYED SIBTEY RAZI); I have to call the the other speaker now. Please conclude.

SHRI VIZOL: I would like to have more time.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI). I am sorry, I do not have that much time with me.

SHRI VIZOL: In 44-Pomching Assembly constituency, the Presiding Officev of 44/4 Polling Station, at Lon-gzang village, Mr. A. Gogoi waas kidnapped by Congress (I) candidate. Mr. Kongam, and 800 votes were cast in the jungle hide-out. The matter has been duly reported to the Returning Officer. But nothing was done. About this the poor Presiding Officer has written this note to the Returning Officer, Mon, Nagaland like this:

"Subject: Report on 44/4 Long zarig village primary school.

"Sir:

I have the honour to inform you that T was sent as Presiding Ofleer to 44/4, Longzang village primary school by the ADC, Mom.

Shri Kongyang Konyak, the can didate Congress (I) 44 A.C"

THE VICE-CHAIRMAN (SYED SIBTEY RAZI); Please conclude now.

SHRI VIZOL:

"with the help of his bodyguavd and strong force of the village youths from Longza village came and took me and the ballot box and the ballot papers for 44/4 Polling Station at gun point and went to the jungle at night..."

THE VICE-CHAIRMAN (SYED SIBTEY RAZI). You please conclude now.

SHRI VIZOL:

"...At night, I was forced to keep quiet while they cast over eight hundred votes in "the jungle..."

THE VICE-CHAIRMAN (SYED SIBTEY RAZI); You please conclude now. I am requesting you again and again. Please conclude.

SHRI VIZOL:

"Only one hundred ballot papers were taken to the Polling Station next morning..."

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I am not permitting you now. Now, Mr. Rajni Ranjan Sahu. I am sorry.

SHRI VIZOL; I am bringing this complaint to your notice. "I have made this complaint to you seeking your protection. • .He threatened my life..."

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I give you one minute. Kindly conclude.

SHRI VIZOL: But this is important. I wish the other Members also should know something about this. This is important. In Nagaland, in an isolated place, this kind of treatment is meted out to us. How do we bear it? I have brought this matter for the information of the hon. Members here. This is happening. This is no election. We are leading our people to nowhere?

THE VICE-CHAIRMAN (SYED SIBTEY RAZI). Have you concluded *or* not?

SHRI VIZOL: This kind of election. ...

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Shri Rajni Ranjan Sahu.

SHRI VIZOL:...is a mockery of election.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Shri Rajni Ranjan Sahu.

भी रजनी रंजन साहू : (विहार) उपसभाध्यक्ष जी,...(व्यवधान)

SHRI VIZOL: And we...

THE VICE-CHAIRMAN (SYED SIBTEY RAZI); I have called another Member. You have not cooperated with the Chair. I have called another name. Yes, Mr. Rajni Ranjan Sahu.

श्री रजनी रंजन साह: उपसभाध्यक्ष जी, मैं संसद के समक्ष भारत के राष्ट्रपति जी के अभिभाषण के समर्थन के लिए खड़ा हुआ हं। पिछले कई दिनों से राष्ट-पति जी के अभिभाषण पर इस सदन में विचार-विमर्श हो रहा है। मैंते ग्रपते साथियों को सुना। ग्राज शिव प्रताप मिश्र जी ने बड़े विद्वतापूर्ण भाषण द्वारा, शलोकों से और पुराण से उद्धृत कर ईश्वर के बारे में, उनके स्थान के बारे में तर्क सदन के समक्ष रखा, लेकिन मुझे अफसोस है कि जिन्हें यह समझना चाहिए था, उस समय शायद एक-दो माननीय सदस्य भारतीय जनता पार्टी के उपस्थित थे। ग्रभी तीन-चार हैं, जो नहीं ये रिकार्ड देख लेंगे, तो उन्हें पता चल जाएगा।

बात यह है कि सोये हुए को जगाया जाता है, जगे हुए को नहीं जगाया जा सकता। यह सारी बात वह समझते हैं। दो रोज पूर्व सुषमा स्वराज जी का भाषण भी, उनके विचार भी बड़े गौर से सुनने का मौका मिला। एक ग्रच्छे वकील की तरह एक कटघरे में खड़े भारतीय जनता पार्टी, विश्व हिंदू परिषद् की जमानतदारी के लिए वह दलील कर रही थी ग्रौर ऐसा लग रहा था कि उनकी वगल में बैठे साथी, विष्णु कान्त शास्त्री जी उन्हें हौसला दिला-दिला कर कभी टेबल, कभी पीठ थप-थपा उनका हौसला बढ़ा रहे थे ग्रीर ग्रपने को मुजरिम समझ रहे थे। ग्रगर खल कर नहीं, तो दिल ही दिल

में जरूर समझ रहे थे कि जो ढांचा मिर दूटा 6 दिसम्बर, को, वह कार्य निदनीय हुआ और इसलिए इनके नेताओं ने मिर का ढांचा टूटन के बाद यह कहा कि मिसेचीवियस एिसमेंट ने ऐसा काम किया है। कल्याण सिंह जी ने कहा कि "अननोन मिसचीवियस एलीमेंट ने इसे तोड़ा।

मैं ग्रपने साथियों को बताना चाहता हुं, जो सामने बैठे हैं कि उनकी दिल्ली की गद्दी पाने की है श्रीर होनी भी चाहिए, लेकिन जो रास्ता उन्होंने अपनाया है, राम को माध्यम बना कर, मंदिर-मस्जिद की दीवार को उठा वह सत्ता में ग्रायें, दिल्ली की हथियाना चाहते हैं, यह माध्यम लिए ठीक नहीं है, क्योंकि ग्रगर यही होता तो रथ यात्रा के बाद जिसमें जब चले थे, उनके नेता, तो उसके बाद जो चनाव हुग्रा, उसमें ही राम उनको गद्दी दिला देते और दिल्ली में उनका मासन होता। पर ऐसा नहीं हुआ। आज तक कभी ऐसा नहीं सूना गया है कि राम ने किसी को रोजगार भी दिलाया हो, या किसी भूखे को खाना भी दिलाया हो। यह सारी बातें काल्पनिक ढंग से चल रही हैं और सब लोग मानते हैं। लेकिन उसकें लिये कुछ काम करना पड़ता है स्रौर एक सही माध्यम का इस्तेमाल करना पड़ता है । इस बात को इनके नेता खुद भी समझते हैं। इनके नेताओं काफी मतभेद हैं। जो साडरेट, वे समझते हैं। जैसे वाजपेयी जी सदन के सदस्य थे तो मैं उनका भाषण सूना करताथा। उस सदन में जाकर सुनने को मिला कभी-कभी । उस ढांचे के टूटने के बाद वह खुद मायुस थे श्रीर मैं उन्हीं को उद्धृत करना चाहंगा जो उन्होंने 20 दिसम्बर को कहा:

"I would like to stand on the seashore or toy the high mountains covered with snow, and mix with people who do not know me," ग्रात्म निरीक्षण के बाद उन्होंने यह भी महसूस किया कि,

"Often at times in crowded public meetings, I feel completely isolated."

तो ऐसे जो इनके बीच में नेता है उनसे भी इनकों सलाह लेनी चाहिये। लेकिन मुझे ऐसा लगता है कि ऐसे नेताओं की संख्या इतके बीच में तगण्य है ग्रीर यह तोड़-फोड़ की नीति जो इनके माध्यम से ग्रार ०एस ०एस खेल रही थी, जिसके हाथ में बी०जे०पी0 एक खिलौना था, वह इन सब कामों को करवा रहा था । बड़े सही मौके पर हमारी सरकार ने भ्रार०एस०एस० पर, बंजरंग दल पर या वी०एच०पी० पर पाबन्दी लगाई। **ब्रगर वी०एच०पी० पर पाबन्दी नहीं** लगाई जाती, ग्रार०एस०एस० पर पाबन्दी नहीं लगाई जाती तो 25 फरवरी की रैली फुलाप नहीं होती । उनकी तोड़-फोड़ की नीति मेंथेपुनः श्राजाते। पाबन्दी लगाना ग्रावश्यक था। उपसभाध्यक्ष महोदय, यदि ६ दिसम्बर पहले यह पाबन्दीलगादी जाती तो शायद ग्राज का यह दिन हमें देखना नहीं पड़ता । श्रपने देश में श्रौर विदेशों में हिन्दुहतान का सिर नीचा नहीं होता ग्रौर हिन्दुस्तान की जो ख्याति रही है उस स्थाति में बट्टा नहीं लगता। बहुत पूर्व स्व० जय इसीलिये शायद भी कहा था, जिसको प्रकाश जी ने उद्धुत करना चातहा हं:

''जनसंघ में धर्म निरपेक्षता के दावों विश्वास नहीं किया जा सकता म्रार०एस०एस० के तंत्र तक श्रपने संबंध नहीं तोड़ लेता । इंस तरह ग्रार०एस०एस० को भी सांस्कृतिक संगठन सकेगा जब तक नही माना जा किसी राजनीतिक दल का परामर्शदाता बनी रहती है और उनकी लगाम अपने हाथ में रखती है।"

यह बात स्वर्गीय जय प्रकाश नारायण जी ने दिल्ली में 1968 में दूसरे सांप्रदा-यिक विरोधी सम्मेलन में कही थी और ग्रार॰एस॰एस॰ पर पाबन्दी लगाने का ग्रनुरोध किया था । इतना ही नहीं, भूतपूर्व प्रधान मंत्री श्री मोरारजी देसाई ने भी 3 मार्च, 1979 में एक पत्र द्वारा चेतावनी दी थी, जिसे मैं उद्धृत करता हूं,

"कुछ मित्रों ने यह शिकायत बराबर की है कि ग्रार०एस०एस० सरकार का नेतृत्व हथियाना चाहता है। भ्रन्य राजनीतिक पार्टियों की तरह उसे राजनीति में ग्रपना प्रभाव बढ़ाने की आजादी है। वह ऐसा कर भी रहा है। मुझे श्रापत्ति सिर्फ इस बात पर है कि ग्रार० एस०एस० यह सब कुछ सांस्कृतिक संगठन होने का संवाग रच रही है । मैंने भ्रार०एस०एस० केनेताभ्रों को सलाह दी हैकि वेयाती समान धर्मी ग्रन्य संगठनों समा जायें या फिर संघ को जनता पार्टी के संबंध हो जाने चाहियें। मैंने श्रार०एस०एस० के हिन्दू राष्ट्र की सदेव भर्त्सना की है, क्योंकि यह खतरनाक विचाराधारा संयुक्त राज्य के, राष्ट्र ग्रौर हमारे ग्रादर्श के विरूद्ध है।

उपसभाध्यक्ष महोदय, मैं इसके बाद सिर्फ इतना ही नहीं, उन्होंने कहा कि,

"जनतंत्र में हर संगठन को ग्रपनी विचारा-धारा ग्रौर दर्शन का प्रचार का हक होता है । यही जनतंत्र का सार है । फिर भी जब ग्रार० एस०एस० राजनीति पर हानी होना चाहे तो हमें सतर्क होना पड़ेगा, क्योंकि कहीं इनका दर्शन या इनकी विचाराधारा भारत के राष्ट्रवाद के ग्राधारभूत दर्शन को ही खोखना न कर दे।"

उन्होंने उस वक्त ही इस बात की चेतावनी दी थी । हमारी सरकार अगर 6 दिसम्बर के पूर्व इनके इतिहास को देखती और पाबन्दी लगा दी होती तो यह सब हमें; ब्राज भुगतना नहीं पढ़ता इस तरह भा०ज०पा० की अपते इस

हिन्दू स्वरूप को बदलना होगा और पूर्णतः धर्म निर्देक्ष होता पड़ेगा ग्रौर मगर वह ऐसा नहीं करतो तो उसे राजनोति से अलग हो जाना चाहिये। इस तरह सरकार का प्रतिबंध एक मुनासित्र और समझदारी का कदम है। धर्मनिरपेक्ष होते का दावा करते याली इस संस्था को चाहिये वह ग्रयनी इन संक्रचित प्रवृत्तियों के घेरे से ऊपर उठे । महोदय, मैं पूनः २ भ्रगस्त, 1979 के इंडियन एउसप्रेस में छपे बाजोधी जी के एक लेख को उद्धत कर रहा हू जिसमें उन्होंने कहा था कि, "सामाजिक एवं सांस्कृतिक संगठन होत का दावा करने वाले ग्रार०एस० एस० को यह सात्रित करने का स्रधिक प्रयास करना चाहिये कि वह कोई राज-नीतिक भूमिका ग्रदा नहीं करना चाहता। महोदय, यह तो इन्हों के नेताओं द्वारा कही गयी बातों को मैं इनके समक्ष रखना चाहता हूं । महोदय,ग्रगर 1947 से लेकर आज तक का यदि हम इनका इतिहास देखें तो आरः एसः एसः का सांप्रदायिक स्त्ररूत हमारे सामने आ जाता है । हिन्दू राष्ट्र का मुखीटा पहन कर दिल्लों की गद्दी को 1947 से ही लेने के लिये ये लीग प्रयत्नशील हैं, लेकिन उन्हें ग्राज तक सफलता नहीं मिली । 1947 के दिसम्बर माह में दिल्लो के रामलीला मदान में आर॰ एस०एस० के सरसंघ चालक गोलवलकर जी ने ग्राने भाषण में स्वयंसेवकों को दिल्लो को सता संभालने के लिये श्राव्हात किया था और उसी के बाद महारमा गांधी जी हत्या हुई। महोदया भारत की जनता की सूत्रवृत्त से आज तक इनका प्रयास असकल रहा है श्रीर देश में कोई न कोई ऐसा नेता होता रहा जिस पर कि जनता का विश्वास रहा ग्रौर इनके इरादे सिफल होते रहे हैं । उपाध्यक्ष महोदय, इस देश की ग्राजादी की बनियाद सर्वेधमे सम्भाव को ग्राधारशीला पर टिकी हुई है। इसलिये सभी धर्मों की समान प्रतिष्ठा हो ऐसा संकत्प हम सब लोगों ने लिया है जिसे कि हमें निभाना होगा । भारतीय जनता पार्टी को

एक राजनीतिक पार्टी होने के नाते ग्रार०एस०एस० के नापाक इरादों से बचना चाहिये । इसीलिये राज्द्रपति जी ने अपने अभिभाषण के प्रथम पराग्राफ में इस वात का जिक किया है। उपाध्यक्ष महोदय, मुझे इस बात का अकसोस है कि ऐसे मौके पर जबकि देश को एक रखने की समस्या हमारे सामने खड़ी है और प्रधान मंत्री श्री नरसिंह राव जी एकजुट होकर, सब लोगों को लेकर, देश के सभी नताओं के विचार लेकर, देश को एकज्ड करने में लगे हुये हैं, उसी अवसर पर भारतीय जनता पार्टी के लोगों ने राष्ट्रपति के अभिभाषण का बहिष्कार किया । उन्हें इस बात का ग्रात्म-निरोक्षण करना चाहिये कि जब देश को एकता और श्रखंडता की म्रावश्यकता है भ्रौर जिन मुद्दों को राष्ट्रपति जी ने ग्रपने ग्रभिभाषण में इंगित भी किया है, उन सभो बातों पर उन्हें विचार करना चाहिये।

उपाध्यक्ष महोरय, राष्ट्रपति जी ने सरकार की ग्रनगितत उपलब्धियां रखी हैं, मैं उन उपजब्धियों को दोहराना नहीं चाहता हूं। पिछले दो साल में हमारी पार्टी की जो उपलब्धियां रही हैं, पंचायत बिल से लेकर पूर्वीतर राज्यों में चुनाव कराने से लेकर पंजाब की समस्यात्रीं के समाधान को बताते हुये राष्ट्रपति जी नेसारेकार्यों को ग्रंपने ग्रर्भिभाषण में रखा है ग्रौर इसी के फलस्वरूप जान मेजर श्रीर विदेश के जितन राजनीतिक नता भारत ग्राये. उन सभी ने इस बात का जिक्र किथा है, उन्होंने जो महसूस किया है ग्रौर जो ग्रखबारों नें ग्राया है, उसे मैं उद्धृत करना चाह्गा।

उपतमाध्यक्ष (श्री सैयद सिब्ते रंती) : कृपया कोट मत करें, समय कन है। श्री रजनी रंजन सःहू : मैं इसे एक ग्रखवार से कोट कर रहा हूं।

"The British Premier, Mr. John Major, expressed confidence in India's economic liberalisation. 'Reforms always affect entrenched interests and, so, take time to implement."

[11 MAR. 1993]

4.00 P.M.

"For me unidirection of leforms is more important than its pace and there can be a little doubt about India's commitment here".

⊴तो ऐसा विदेश} से स्राये हुये राज-नेता ने भी हमारे बारेमें कहा है, जिनमें सारी बातें ह्या जाती है। जो हमारी उपलब्धिया है, उसका उन्होंने इसमें जिककिया है।

उपसभाध्यक्ष ''हिद्रस्तान एडीटोरियल में भी कहा ्इसको मैं कोट करता ह[ु]

"The growing interest Of the industrialised nations in the country is evident from the recent visits of their

उपाध्यक्ष महोदय, मैं बिहार से आता अौर कांसिल श्राफ स्टेट का सदस्य होने के नाते विहार के बारेमें एक लाइन में ग्रपनी बात जरूर कहना चाहंगा कि ग्राज बिहार की स्थिति, मार्थिक स्थिति बड़ी गंभीर है, ऐसे समय में मेरा भारत सरकार से आपके माध्यम से अनुरोध है कि विहार की जो भी ग्राधिक रकम देय है, उसका भुगतान किया जाय ताकि विहार की सरकार और बिहार की जनवा को राहत मिल सके। इसके लिये में इस सदन के माध्यम से **ग्रनु**रोध करता हं। धन्यवाद ।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Shri Kamal Morarka. Your party has 8 minutes.

SHRI KAMAL MORARKA (Rajasthan): Sir, I wish to confine myself only to one aspect'of the entire President's Address. I feel that is the central point which is engaging the attention of the country consciously or subconciously, and that is the polity that is being developed in the the country with the events of 6th December. Sir, I do not want to go into the event for paucity of time. It has been discussed before in this House, but I say with a lot of anguish that after the event, in the

Address

lust three months the kind of tone tenor that is being adopted has a very very serious for the future of this country. I foreboding say that With ail seriousness. I stay in Bom-What has happened in Bombay in bav. January, if I recount it in this Rouse, I am sure people will be shocked beyond belief. A lot has been printed in newspapers. I do not want to go into the But suffice it to details of these incidents. say, for a person like me who was born at the dawn of independence we have taken a lot of things for granted. We have grown up in free India. Democracy is a way of life which we have accepted from birth. For a person like me, the issue today is not of secularism or communalism, the issue is of the rule of law or vandalism. A civilized India or a barabaric India, that is the central issue facing us today. In a political process different parties have different views. The BJP is accusing the Congress of being communal, accused the Janata Dal and us of being prominorities. We have been accusing them of a particular line of thinking. But after 6th Decern, ber all that has changed. issue today is not of communalism. BJP is not just a communal party in my opinion. It is anti-Constitution. What the BJP is trying to do today is to demolish the entire structure that has been built ever since the independence. I think the Parliament both Houses of Parliament and the people in general must start debating this point.

Sir, I do not support the steps taken by the Government immediately after 6th December. We have held the Government guility of inaction before 6th December and of overaction and wrong type of action after 6th December. For instance, dismissal of the three Governments, other than Uttar Pradesh; we see no logic in doing it. Banning of organisations; when democracy is in full play, unless there is an emergency,

Address

[Shri Kamal Morarka]

banning of organisations is impracticable. All that we have opposed. But that is not the issue. We know that the Leader of Opposition in Lok Sabha enjoys a Cabinet Minister's status. There were a lot of objections when ne was arrested. We ourselves, thought that, probably, when Parliament is in session, he should have been allowed to attend it. But what happens in the mean time? On the 7th December, people who are defensive about what has happened because of this turn of events, when these leaders are releasd from th jail, the entire atmosphere is changed, the entire tone is changed- they adopt a militant tone.

Sir, enlightenment is difficult. To go into darkness is very easy; ignorance is very easy. I am one of those who believe that our freedom struggle threw up the greatest of leaders that any part of the world could be proud of. I believe that our Constitution as adopted in 1950, is one of the most enlightened and inconrtovertible documents that could be produced in any part of the world. Over the last 45 years we have had a lot of difficulties. We have amended the Constitution. We are trying to make it work. But, Sir, I would plead that what India is doing is one of the most fantastic adventures in world history: We are trying a peaceful socio-economic transformation of one-sixths of the world's population by the democratic process. Nowhere else in the world can anybody claim to be doing even a part of this experiment. The only other country is China, and they do not have a democratic process. In all the developing countries, from Iran to South Asia, democracy has been extinguished. India is a country where democracy has been in its full play. Every five years and, recently unfortunately, every two, three years there have been Lok Sabha elections— free and fair elections. I have no objection if the BJP, as a' political party, wants to try to come to power. After all, they are in the political process:

one day they want to come to power. I nave no grievance about tnat. But what they are doing now is to take the country backwards—into darit-ness. What they are today trying to tell us is that some part of our population are lesser Indians tban the rest of us.

Sir, I am Hindu; I am proud to be a Hindu. But after 6th December— mark my words—when I meet people iiom another community, specially a Muslim friend of mine I have to hang my head down. I have to admit oefore him that some of my brethren haev done him wrong.

Sir, what are the issues that are day by being raised *every* them? They are petty issues-what thev call, appeasement of minorities. Their entire tone is, the minorities have had it too good in this country; the Cons titution i_s for the majority. they have got it all wrong. The Constitution, as a document, is only meant to protect the minority. The maiority elects Parliament. Why. we need Constitution? We don't need a Constitution: normal rules are ough. But the Constitution is meant precisely for this purpose; it is to protect those who are not in a majo rity.

Parliament, even by unanimity, can pass a law. An aggrieved citizen can go to the Supreme Court, and the Supreme Court can strike it down. The majority will can, unanimously, pass a law and still it can be struck down. That is enlightenment. The Constitution-makers have kept a provision that when a minority is sought to be trampled upon by the majority, the Court will protect them. The Constitution, as a document, must protect a minority.

Today I hear, why should the minorities be pampered? I do not understand. It is the minorities which have to be protected in any civilized society, whether it is the Blacks in America, a religious minority or a

•aste minority or tribals. I put it to cnein: If their Uresis is correct—tnat this structure was a disputed structure, much time ana so we the courts toon too went and took control of it-Dy this the case of a disputed doctrine in property 200 people can enter a house and "The court is taking too much time and we are taking possession." And then if somebody tries to intervene, their logic is, "No no, we are doing something wrong, let's take a vote."

Now, Sir I don't understand it. You cannot decide properly disputes by a vote. voting process is meant to elect a Government. Having put a Government into place, the voting process comes again when its term ends or when the Government loses majority in Parliament. Every issue cannot be put to the people. This is a very dangerous doctrine. If we go by their thesis that the majority must have its own way, why on a religious majority only and why not on economic majority? Why should not the slum-dwellers of Delhi be allowed to enter others' houses and say that they belong to them? Why should not all the jhuggi/jhonpriwallahs say, "Let's take a vote whether all these housing colonies should belong to us or not?"

Are we living in a civilized society? That is the issue today. The issue is not of communalism, the issue is not of fundamentalism. Those issues are behind us, those issues are prior to 6th December. After 6th December 1992 the issue is whether we are going to run this socio-economic process, which we have adopted in 1947, by this system or we are to bring about some basic changes in which the democratic process itself is extinguished. That is the issue. I do not understand this. They are very senior leaders. I have great personal respect not only for their competence but for their integrity. I may not agree with them, but I have great respect for them.

But, Sir, something has gone wrong. And what has gone wrong? A very simple thing is that they see power coming. There is religious frenzy. It is like holding a piebescite in Kashmir. I put it to them: Are they prepared to agree that there should be a piebescite in Kashmir? Why not? If people's wiil determine everything, why do we is going to not allow a piebescite in Kashmir? Why not? If people's will is going to dtermine everything, why do we not allow a piebescite in Kashmir? No, because they know that a piebescite in Kashmir cannot be a free and fair The entire atmosphere is charged piebescite. with religion. So, the issue will be obfuscated. So, the same thing applies to them. What they have done is that they have created an artificial frenzy and showed the muscle of the majority to trample upon the minority, and they want a vote to be taken,

I belong to a party which has op posed this Government on its econo mic policies. It is they who support ed this Government. When we said that our ethos of 45 years should not extinguished by notifications, Jawaharlal Nehru and Indira if Gan dhi had taken so much time to build an economic structure, not to demo lish it by notifications, they did not listen to us. Why? Because the party of the Leader of the Opposition and the Congress, both the parties com bined together, have about 400 peo ple in the Lok Sabha. Mr. Advani said, "This is the (best Prime Minister the country has ever had" supported the economic policies. When they were supporting them, they were basking in the glory of the support of the Opposition party.

Sir, I put it to you and I put it to this House that 4,000 year_s of holo-sophy and culture cannot be wiped out by all of us who are pigmies in this process. What we are seeking to do is to convert Indian culture and history into a strait- acket which is envisaged by a few of us. It is not possible.

[Shri Kamal Morarka]

There is substance in some of the things they say. Only their nces are wrong. For instance, they say that India is secular because it They predominently Hindu. correct. Because 85 per cent of the Indian population is Hindu and cause Hindu tradition talks of religious tolerance, you are able to have this polity. So, what is wrong with it? Why are we developing an inferiority complex today? Why do we want to change it? I am proud of it. Eighty-five per cent of our popula tion—largely illiterate, in poverty suf fering privations, and yet wants to live in dignity and allow others to live in dignity. Ι think this proud thing. But they sav today that 85 per cent of us are allowing the rest of the 15 per cent to live here. That is not true. India was never a Hindu country. India was India. If at all they want to use a word, they must use "Sanatan Dharm." The very meaning of "Sanatan Dharm" is what is perpetual, what is true for all times to come. The Hindu philosophy is one philosophy where there is not one book, not one gugu, not one final authority. I am a Hindu, I can never be expelled from Hinduism. The Shankaracharya cannot expel me. Nobody can expel me. Ashok Sin-ghal certainly cannot.

Sir I do not understand this. The Vedas are there. The Upnishade are there. The Bhagawadgita is there. The Bhagawat is there. The Rama-yan is there. The Mahabharat is there. We have got a treasure-house of wisdom in the Hindu pantheon. Today I find that somebody has got an organisation, got it registered under the Societies Act, and he wants us to believe that he has the last word on interpretation of Hinduism. This is not acceptable. They may not agree with me today.

If their only aim is to win elections, they already had governments in four States. 1m the electoral process,

somebou,t wins and somebody else loses, but they will never be able to change the ethos osf the Hindu mind. Aurangzeb ruled here. It is history. Aurangzeb did not tolterate the way of worship ,by the Hindus and their religion. In spite of that, he could not convert the Hindus to become anti-Muslim. What Aurangzeb could not do in 60 years, I am sure the RRS and the VHP cannot do. They are trying to convert the Hindu mind and to make India a Hindu version of Pakistan. It is not possible. Then they are barking up the wrong tree. The very things they want to do, they keep on denying. Mr. Advani will say in a press conference that India can never become a Hindu version of Pakistan. Why does he say so? He says so because that is the ethos of their movement. They want to make India into a Hindu country. They are trying to say this was always a Hindu Rashtra. Then they say the Indian Muslims should call themselves Muhammadi Hindus. I don't understand this. If they have got such a large heart that they are prepared to agree that Muslims here are also part of the same ethos, then what is the fight about? The RSS says it wants to unify the Hindus. 85 per cent of the population is Hindu. If they can really unite the 85 per cent, then all the 100 per cent will get unified. I don't understand against whom they want to unify the Hindus. If you want to unify all the countrymen against a foreign aggressor, I can understand that, but the moment you say you want to unify the Hindus, it means against those who are not Hindus. They may go on saying they are not anti-Muslim but every step of theirs leads you only to that.. I am sorry Sushma Swaraj Ji is not here today. Day before yesterday she spoke very well. But see how the mental attitude comes out. She said: "We are proud of our heritage; we are proud of our culture. We do not have a culture where a King impri-sions his father. We do not have a culture where the King kills his bro-ter to get to the throne." There she

was referring to Aurangzeb. But Ashoka was not on her consciousness. He killed hundred of his brothers to get to the throne. Was he part of the culture or not?

are not educating Sir, we our masses today. We are de-educating them. 4,000 years they themsel ves have got a natural feel. Those who do not speak in Parliament and those who are not articulate. even they understand that the ethos of Hinduism is to live and let live. That cannot change. I do not understand what is the big change after 6th December. Till 6th December, Mr. Narasimha Rao was the best Prime Minister the country ever had. And after 7th December, they say, his Government must go and elections must be held. 1 do not understand this transformation. They have grounds to feel that suddenly the Hindu inferiority complex has been awakened successfully by them and they will be able to garner the Hindu votes. This not correct. We are doing a lasting damage this country. Posterity will never forgive us. I do not grudge their coming to power. Many of them are very com petent people. Let them rule in the States and let them rule at the Centre if the peiple elect them, but let them not destroy the heritage of this country for which the people suffered imprisonment and shed their blood. It is my earnest request to them that the BJP as a political party must revise its stand and to undo the damage that had been done on 6th December. If they are serious about solving the problem, the ball is in their court. They must open a dialogue with the Muslims community and heal their wounds. If they want to show patriotism, it is their patriotism which is on test. They cannot say that a Muslim in India has to prove his patriotism. I mention this with anguism. Mr. Satish Pradhan is not here. In Bombay, the statements made by the Shiv Sena Chief uncivilised. He told the Time magazine that the Muslims have to be kicked out of this country. The next day he clarified oy saying that he did not say that. What he meant was mat Pakistanis and Bangladeshis and also those wrio help them must go. So, his earification is not much of a clarification. But in this he has givan his mind. He feels Muslims have no place in this country. Then he adds that those who are patriotic can stay. Now, who is going to give a certificate of patriotism? We are living in a civilised country. If anybody does anything anti-national, there tough laws. Please book him, roage an F.I.R., try him in the courts whether he is a Muslim or a Hindu. You cannot decide suddenly about patriotism, saying because somebody was seen clapping at a cricket match for a Pakistani, circ-ket player, his patriotism is in doubt, if he is a Muslim. If I say Imran Khan is a good bowler, my patriotism is not in doubt, since I am Hindu. But if a Muslim claps for Imran Khan, immediately eye-brows are raised, why was he clapping for a Pakistani bowler. Can there be anything more petty? This is not childish: this is churlish. You cannot talk like

Then they say Namaz was being held on the streets and on loudspeakers and they occupied the roads. As a counter, in Bombay, Maha Arti was started. We all talk of religion. In Islam, there is a concept of collective prayer on Friday; in Christianity there is a concept of collective prayer on Sunday. In Hinduism there is no such concept. They gather as a crowd in front of a small Ganesh Mandir. And just to carry on the Arti for three hours, they sing Arti Of all the gods. This is blasphemy. What are they trying to tell us about religion? They want to create a law and order situation. They want to make a normal Hindu feel, "Look here, the Muslims have had it too good. You better come with us." Sir, there is an air of terror in them. After the 6th December, I see a normal Hindu fc not able to speak ur, he is not able

j_Shri Kamal Morarka] to say what they are saying is wrong. My concept is, Hindu religion, Hindu philosophy is tolerant. Sir, I will just end by saying what their concept is. Their concept is, "We believe in Hinduism. The Hindu religion is very catholic in its spirit. We are very tolerant. If you con't agree with us. we will beat you up." Thank you, Sir.

श्री संघ प्रिय गोतम (उत्तर प्रदेश) : उपसभापित महोदय, माननीय मोरारका जी ने ऐसा गंभीर मुद्दा उठाया है जिस पर सदन में चर्चा होनी चाहिये, चर्चा की आवश्यकता है । समय बहुत शोड़ा है।

महोदय, राष्ट्रपति का अभिभाषण इस बात का प्रतीक होता है कि केन्द्रीय सरकार ने राष्ट्र की बहमुखी समस्याओं के समाधान के लिए क्या-क्या कदम उठाये, उसकी क्या उपलब्धियां रहीं और ग्राज की ज्वलंत समस्याम्रों के समाधान के लिथे सरकार क्या करना चाहती है । मुझे अफसोस है, मैं खेद व्यक्त करता हूं कि जो देश की मुख्य समस्यायें हैं उनके समाधान के लिये राष्ट्रपति जी के ग्रभिभावण में कोई संकेत नहीं है। माननीय मोरारका जी ने जिस बात का जिक्र किया वह तो ग्रनेक भंयकर समस्यात्रों में से एक समस्या है। इस देश की सबसे बड़ी समस्या है बढ़ती हुई ग्राबादी। इनके म्रांकडों को देखें या दूरदर्शन की, टी. वी. को देखें ? (ब्यवधान)

Please don't interrupt me. I have listened to you patiently. I want the attention of the House also.

तो मैं निवेदन कर रहा था कि हम दूरदर्शन को सही माने या आंकड़ों को सही माने या आंकड़ों को सही माने या आंकड़ों को सही माने ? कहा गया कि आवादी पर रोक बनी रहें, इसके प्रयास करेंगे। जब सुबह से शाम तक टी.वी. खोलते हैं तो शुरू में एक मीटर जनगणना का दिखाई देता है जिसकी सुई बड़ी तेज प्राती हुई दिखाई देती है। सालों से न इस सुई की रफ्तार बन्द हुई, न कम हुई, रफ्तार बढ़ती ही जा रही

है । इन कांग्रेस के लोगों ने वक्तव्य दिया कि दो या तीन बच्चे से ज्यादा जिसके पास होंगे वह विधान सभा का या पालियामेंट का टिकट नहीं पा सकेगा 🔏 । आज जरूरत इस बात की कि । एक से ज्यादा बच्चा जिसका होगा उस को कोटा, लाइसेंस, परमिट, एजेंसी, मकान, दुकान, जमीन, नौकरी, एम.पी., एम.एल.ए. की टिकट पाने का अधिकार नहीं होगा तो इस देश की जनसंख्या रू केगी, क्या इस इच्छा शक्ति का प्रदर्शन इस सरकार नें किया ? इसके बिना इस देश की जनसंख्या कम नहीं हो सकेगी श्रौर यह बहुत बड़ी समस्या है।

दूसरी समस्या, मान्यवर, ऋाधिक समस्या है । इस भ्राधिक समस्याको कैसे सुलझायोंगे, कैसे उत्पादन बढ़ायोंगे ग्रौर कैसे रोजगार देंगे, इस ग्रभिभाषण में इसका जिक्र बिलकुल नहीं है। इस ग्रभिभाषण में एक उल्लेख हुम्रा, कितना धोखा दिया इस देश को, यह कहा गया हैं कि 1992-93 में हम लघ् उद्योगों के माध्यम से 1,66,400 रूपये उत्पादन पैदा करेंगे ग्रीर इससे 1 करोड़ 29 लाख लोगों को रोजगार मिलेगा । लेकिन यह नहीं बताया कि कितना उत्पादन हुम्रा मौर कितने लोगों को रोजगार मिला ग्रौर श्राग के लिए ग्राप कितन लघु उद्योग स्यापित करना चाहते हैं और उनके माध्यम से कितने बेरोजगारों को रोजगार देना चाहते हैं जिनकी संख्या तेजी से बढ़ती जा रही हैं। इसका लेशमाल भी संकेत राष्ट्रपति के ग्रभिभाषण में नहीं है।

मान्यवर, तीसरी समस्या इस देश के प्रदूषण की है। अभी थोड़ा सा जगमोहन जी ने कहा। प्रदूषण पानी का है, प्रदूषण हवा का, शोर का प्रदूषण श्रीर धावादी का प्रदूषण। जहां पर दस मंजिले और 24 मंजिले ऊंचे मकान इस दिल्ली में, जिन्हें हम पोश कालोनीज कहते है, नजर आते है, उन्हीं के नीचे हजारों झुगी झोंपड़ियां पड़ी हुई हैं जहां न टट्टीघर है, न पेशावघर है। भोंपड़ियों में रहन बाले वह लोग सड़कों

पर टट्टी करते हैं, पेशाब करते हैं, मैला डालते हैं, बदबू प्रा रही है, प्रदूषण बढ़ रहा है। ग्राखिर ये लोग कहां से जाते हैं? ये गांव से पलायन कर रहे हैं क्योंकि वहां पर काम नहीं है ग्रीर सुरक्षा नहीं है। क्या सरकार ने इस प्रदूषण को रोकने की, शहरों में गांबादी को रोकने के लिये कोई ऐसा कदम उठाने की बात कही कि गांव में लोगों को रोजगार मिलेगा। कतई इस बात का जिक ग्राभभाषण में नहीं है।

दूसरी समस्या है देश की एकता श्रीर श्रखंडता की । मुझे ग्राज खेद है हमारे सभी आइयों ने व कांग्रेस के लोगों ने या तो बी.जे.पी. पर म्रारोप लगाये या इन्होंने श्रपने इतिहास को दोहराया ग्रीर हमारे जो विपक्ष के सदस्य बैठे हुये हैं, मोरारका भाई जी श्राप विद्वान साथी हैं मैं बड़े गौर से आपको मुनता हूं, आप सब ने भारतीय जनता पार्टी पर ग्रारोप लगाये। मैं यह कहना चाहता हूं कि इस देश के अन्दर आज कितनी सारी समस्यायें हैं इनकी जननी यह कांग्रेस पार्टी है। मैं श्राजादी से पहले की देश की एकता और अखंडता की बात कहता हूं। इत लोगों ने कहा था देश के ट्रकड़े नहीं होंगे। महात्मा गांधी के माने कांग्रेस और कांग्रेस के माने महात्मा मांधी । गांधी जी ने कहा था कि मेरे जीते जी पाकस्तिान नहीं बनेगा ग्रीर पाकिस्तान बनेगा तो मेरी लाश पर बनेगा । मझे खेद है कि पाकिस्तान बना ग्रीर देश के ट्रूकड़े हुथे। गांधी जी जिंदा रहे । इस देश की एकता को भग करने वाले ये कांग्रेस के लोग हैं। ये 🧗 देश को तोड़ने वाले।

इसके बाद कांग्रस के लोग इस देश में कभी काम के नाम पर श्रौर कभी प्रोग्राम के नाम पर पब्लिक के बीच में नहीं गये। सन् 1952 में श्राजादी के नाम पर इन्होंने मलाई खाई ग्रौर चुनाव जीत कर ग्राये। 1957 में गांधी जी के नाम पर चुनाव जीत कर श्राये श्रौर 1962 में नेहरू जी के हाथ मजबूत करने के नाम पर जीत कर आयो । 1967 में जब कछ नहीं रहा तो संविधान को इन्होंने तोड़ा। संविधान को तोड़ने वाले ये हैं । रा<mark>जनी</mark>ति में ग्रस्थिरता पैदा करने वाले ये लोग हैं। वड़ पैमाने पर कांग्रेस के श्रन्दर दल बदल हुन्ना। यह 1967 में हुआ। कांग्रेस के लोगों ने 9 राज्यों ने दल बदल करके अपनी सरकार बनाई । इन्होंने देश में दल बदल ग्रारम्भ किया यकराया जिसकी वजह से राज-नीति में नैतिकता का पतन हुन्ना। राजनीति में श्रस्थिरता पैदा हुई। सन् 1973 के अन्दर जो इनके राष्ट्रपति पद के लिये उम्मीदबार थे श्री संजीवा रेड्डी, जिनका इन्होंने राष्ट्रपति पद के लिये नामीनेजन कराया उन्हीं की हरा दिया । इन्होंने पार्टी धनशासन को तोडा । मन्तरात्मा की म्रावाज पर श्री वीःबी० गिरि साहब को मतदान करने के लिएे कहा। ये बही लोग हैं जिन्होंने इस देश के अनुशासन को तोडा। इन्होंने संविधान की तोड़ा । पालियामेंट की शियाद पांच साल की होती है। 1967 के बाद 1972 में चुनाव लोक मुभा के होने थे लेकिन इन्होंने 1971 में लोक सभा को भंग करके चुनाव कराये । इस तरह से कांग्रेस के लोगों ने संविधान को तोड़ा।येहैंदोषी । इसके बाद इन्होंने देश में इमरजेंसी लगाई । इस देश के ग्रन्टर लोकतंत्र को तोड़ा । इस देश के अन्दर सिन्यो-रिटी के आधार पर जजों की नियक्ति की परम्परा को तोड़ा। सुप्रीम कोर्ट में सोनियर न्यायाधीश थे उनको सुपरसीड करके जस्टिस रे को चीफ जस्टिस वताकर सुप्रीम कोर्ट की ग्रवमानना इन लोगों ने की । ये हैं वे लोग जिल्होंने राष्ट्र के संविधान की ग्रवशानना की । ब्राज जो राष्ट्र की संस्थाक्रों में गिरावट ब्राई है इसके दोषी येही लोग हैं।

इन्होंने जमींदारी को खत्म किया लेकिन वे ही जमींदार एम०एल०ए०, एस०पी० और मिनिस्टर बनकर यहां बैठे । इन्होंने ही बैठाया। राजा माज भी बैठे हुये हैं। इन्होंने कहा कि हम

श्री संव प्रिय गोता। जोत की जमीन पर सीलिंग लगायेंगे। हैं, लेकिन कहते हैं कि 277 करोड़ की छ:-सात साल तक प्रचार किया लेकिन ^{सौजनाये} हैं। लागु नहीं किया । जितने भी बड़े-बड़े राजा-महाराजा जमीन वालेथे बात खत्म करता हूं। जहां तक पिछड़ी उन्होंने ग्रपने कुत्ते, बिल्लियों के नाम जातियों का प्रश्न है । बैकवर्ड नवासेज वेनामी पट्टे कर ली ग्रीर किसी गरीब को सीलिंग नौकरियों के लिये नहीं, पब्लिक सेक्टर के बाद की जमीन नहीं दी गई । इन्होंने में जो नौकरियां हैं, प्राइवेट सैक्टर में वैकों का राष्ट्रीयकरण करते हुये यह जो नौकरियां हैं उनमें भी रिजर्वेशन फहा या कि यह हमने गरीबों के लिये हो । इसके ग्रलावा फाइनेंग्रियल एसि-त्रस के लिये पैसा नहीं मिला। टेम्पों दल वाले डींग मारते हैं। लेकिन इनके के लिये पैसा नहीं मिला। कारखाने लिये कहा जा सकता है कि खोदा के लिये पैना नहीं मिला। भट्टे के लिये पहाड़ निकला चुहा ग्रीर वह भी मरा पैसा नहीं मिला । पैसा मिला पांच हुआ । इन्होंने कहा कि हम नौकरियों हजार रुपये मुर्गी पालन के लिये, सूचर में 27 परसेंट इनकी रिजर्वेगन देंगे। पालन के लिये, भैंस पालने के लिये। लेकिन जैसा सुषमा जी ने कहा कि बह भी ग्राधा दलाल के पाम गया। नौकरियां हैं कहां। वह भी नहीं मिलीं, गरीब के पास पूरा पैसा पहुंचा नहीं । लेकिन ग्रव कीमी लेयर की बात ग्रा श्रीर इस देश का गरीब ग्रादमी गरीब गई । इस देश मैं शेडयल्ड कास्टस ही रह गया । इन लोगों ने कहा कि ग्रीर बैकवर्ड क्लासेज के ही लोग गरीब हम अनुसूचित जातियों को ऊपर उठायेंगे, नहीं हैं, इस देख में ब्राहमणों में भी लिकन प्रारक्षण आज तक पूरा नहीं गरीब हैं, राजपूतों में भी गरीब हैं हुआ। । उनकी आबादी के अनुसार उन और वैश्यों में भी गरीब हैं। अगर पर जो पैसा खर्च होना चाहिये था इस देश में सामाजिक समता लानी है वह भी नहीं हुन्ना। म्राठवीं पंचवर्षीय तो ऋभी लेयर सबसे पहले श्री नरसिंह योजना में पब्लिक मेक्टर में टोटल राव पर लगानी पड़ेगी। श्री नरसिंह एलोकेशन 4 लाख 34 हजार । सी राव प्रधान मंत्री हैं । उनकः एक बेटा करोड़ रुपयों का है। कल्याण मंत्रालय ग्रांध्न प्रदेश में मंत्री है। जिसमें शेड्यूलंड कास्ट्स, शेडयूलंड ट्राइब्ज, बैकवर्ड क्लासेज, विमेन, ये सब शामिल THE VICE-CHAIRMAN (SYED SIBTEY हैं, इसका एलोकेशन 4 हजार 173 करोड़ रुपये हैं । यह 1.7 परसेंट like this. है। ये इनके ग्रांकड़े हैं भ्रनुसूचित जातियों के लिये राष्ट्रपति के ग्रभिभाषण में पहले इनको निकालना पड़ेगा । पहले में कहते हैं कि हमने 75 करोड़ में जो 25 लाख की कम्पनी थी और 125 करोड़ रुपये कर दिये हैं। शेड्यूल्ड जो कास्ट्रस, शेड्यूल्ड ट्राइब्ज डेवलपर्मेट भौर फाइनेंशियल कारपोरेशन भी उसमें शामिल है और यह सब 125 करोड़ रुपये हैं । दूसरी तरफ क्या कहते हैं कि 312 योजनायें इनकी भलाई के लिये, विकास के लिये बनाई गई है ग्रौर रूपये 277 करोड़ रखे हैं ग्रौर 54 समाज को क्यों धोखा दे भाप इस

रहे हैं। इन्होंने सी करोड़ रुपये रखे

मान्यवर, मैं दो तीन बातें कह कर अपनी पर जमीन ट्रांसफर कमीशन नें सिफारिश की थी , ग्रकेले किया है । लेकिन किसी गरीव को खेत स्टेंस मिले, एजुकेनल कंसेशन मिले । के लिये, ट्रेक्टर के लिये पैसा नहीं मिला । ये उसने सिफारिशें की थी । ये जनता

RAZI): No, no. You cannot say

श्री संघ प्रियं गौतमः अभिने लेयर ्रग्राज सौ करोड की कम्पनी हो गई है दूसरा बेटा उसका डायरेक्टर, वह भी घोखाधड़ी में लिप्त गौर तीसरा लडका पी. सी. सी. का जनरल सेकेटरी। कीमी लेयर में पहले इनको खत्म करना पहेगा ।

THE VICE-CHAIRMAN (SYED करोड रुपये खर्च किये गये हैं। SIBTEY RAZI): Try to conclude please.

बेटा जज बनता है भीर माई०ए०एस॰ का बेटा ब्राई०ए०एस० बनता है, इस कीमी ग्राप खत्म कीजिये को पहले छोटे लोग भी ग्रहने ग्रासकें। चपरासी, खलासी ग्रीर पटबारी का बेटा भी ग्राई०ए०एस० बन सकें। ब्राह्मणों में भी कीमी लेयर हैं। जब तक भ्राप इस कीमी लेथर को खत्म नहीं करते हैं नहीं हो सकता है। तब কুন্ত उपराष्ट्रपति वन जाये ग्रीर उस कोर्ट का जज का बेटा हाई जाये. फिर सुप्रीम कोर्टका उज्जबन जाये और बाद में उसको चीफ जस्टिस बना दिया जाये, यह कीमी लेयर इन लोगों को भी लागृहोनी चाहिये।

ग्रद में ग्रेतिम बात कहना चाहता । ग्राप मझे इजाजत दीजिये। यहां पर सामाजिक मौहार्द की बात कड़ी जाती है। मैं इस संबंध में एक बात कोट हुं । 1927 में मद्रास करना चहिता में कांग्रेस का ग्रधिवेशन हुन्ना । मौलाना मोहम्मद ग्रली बड़े देश भक्त थे, उन्होंने कहा था कि हम मस्लिम प्रल्पसंख्यकों की सुरक्षा की गरन्टी होनी चाहिये। मदन मोहंन मालवीय जी ने भाषण दिया ग्रौर ऐसा भाषण दिया जो को छने वाला था। मान्यवर. उसकी दो तीन लाइनें मैं पढ़ता हूं एच०वी० कामत जो कारि**ट**ट्युस्ट एसेम्बली उन्होंने इनको रिप्रोड्यस किया था।

I am reproducing those three or four sentences.

"There was a question about safeguards and Pandit Madan Mo han Malaviya made a moving .speech that straightaway went into the hearts. 'What safeguards did you ask from the Secretary of State for India or from the Government of India? We are here. What better safeguards do you want?' After his speech, Maulana Mohd. Ali came to the rostrum, embraced Pandit Malaviya and said: 'I do not want any safeguard. We want to live as Indians, as part of the Indian body-po-

भी संघ प्रिय गौतम : जुज का litic. We want no safeguards from the British Government. Pandit Malaviya is our best safeguard."

If any so-called minorities come forward and say "you are our best safeguard ... (interruption)... *We do no]t want those safeguards", I will embrace those persons. But none has come forward.

और यह सोग जितते यहां बैठे हैं सब समका साथ देते रहे।

ग्राखिरी बात कहता हूं, मुझे इजाजस बात कह रहा 1 軒 म्राखिरी ः हमको म्राप ग्रपराधी सिद्ध कर हैं, कि हमने ढांचा तोड़ विंगा । रहे लिया दिया तो अपस्रश्री तोड मान ही तो मिलती हैं!**, कब्**स को सजा कर लेते हैं तब भी सजा मिलती.है। ग्रबल करने पर भी गवाही **देकर सजा** ा कल्याण सिंहाने **प्रपना** पद छोड़ दिया । सरकार का **त्याभपक्ष** दे दिया । हमारे खिलाफ ग्रापने **मुकदमे** भापने हमको जेल में किये। भेज दिया । हमारें संगठनों पर प्रतिबंध लगा दिया । प्रापने "मीमा" में हमकी कर दिया और हमाशे पार्टी की रोक लगः दी मौर हमारें रैली पर पार्टी के मंसद तेताओं और हमारी ं को टीटा इप्तनः जो हिन्द्स्ताम इतिहास में कभी नहीं के What else do you need?

भीर ग्राप क्या चाहते हैं ! इसके बाद में एक कहावत सुताकर भ्रपनी बात खत्म करता है ।

चार दोस्त गांव के थे। वे कहर में चले गये। खेतिहर किसान थे। शहर में पैसा कमाया। लेकिन गम्ना चूसने के ग्रादी थे। जमीन खरीद सी और उन्होंने उसमें ईख बो दी। लेकिन दिन भर काम करते थे। कहा कि रख-वाली कौन करे। एक कुत्ता पाल लिया। वह उस ईख की रखनाली करता था। दूसरे कुक्ते गांव के दस बारह हुँगै या गये और उस कुत्ते पर टूट पड़े, जैसी कुत्तों की ग्रादत होती है।

उस कुत्ते की एक टांग टूट गयी। उन चारों दोस्तों ने एक एक टांग बांट रखी थी कि इस टांग का यह मालिक है और इस टांग का यह मालिक है। जो टांग टूट गयी थी उसका मालिक ग्राया उसने पुचकारा ग्राँर कहा कि क्या किया जाय। लोगों ने कहा कि इस पर कपड़ा लवेट कर तेल डालकर सेक दो। वहां दूसरा तेल नहीं था, मिट्टी का तेल था उसे डाल दिया। जब सेक करने लगे तो उसमें आग लग गयी। कुत्ता भागा ईख में और सारी ईख में भ्राग लग गयी ग्रौर ईख जल गयी। सब ने तखमीना लगाया कि ईख 800 रुपये की थी । व तीनों दोस्त बोले कि भई तुम्हारी टांग से ग्राग लगी है इसलिये 800 रुपये में से 200 रुपये काट लो श्रौर 600 रूपये हम देदो। वह सब के पास गया । सबने यही कहा कि तेरी टांग से आग लगी है, जैसा ये सभी बोल रहे हैं कि यह सब बी.जे.पी ने किया है । फिर वह किसी एक बूढ़े के पास गया ग्रीर कहा कि तुम मेरी वकालत कर दो। उसने कहा कि ठीक है मैं तुम्हारी बकालत करूंगा। जब वह सुप्रीम कोर्ट में गया कहा कि इन तीनों कीं टांग से ग्राग लगी है, इसलिये उन की पैसा देना चाहिये। वे बोले कि क्यों। जिस टांग में कपड़ा बंधा था वह इसकी दांग थी, ग्राग तो उससे ही लगी है। तो वह बोला कि अरे भाई अगर यह तीन टांगे साबुत न होती तो कुत्ता भागता नहीं ग्रौर ग्रगर भागता नहीं तो ग्राग कैसे लगती ? इस ढाचे को तोड़ते वाले ये और तुम सब लोग हो। ···(व्यवधःन)... ग्रगर ग्राप हिन्दुश्रों के साथ ग्रवभान, ग्रन्थाय ग्रौर नुकसान की हरकतें नहीं करते तो शायद ऐसा नहीं होता।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Please conclude Mr. Gautam.

श्री संघ प्रिम गौतम : मैं प्रापसे मर्ज कर रहा हूं....

उपतमाध्यक्ष : सैयद सिक्ते रजी कृपया खत्म करें। श्री संघ प्रिय गौतमः आखिरी लाइन सर। मेरा 15 िनट का टाइम था।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): You have taken twenty minutes.

श्री संघ प्रिय गौतम: मैं लास्ट लाइन कह रहा हूं। मुझे एक बात इनके बारे में कहनी है। ग्राप कहते कि हमारी कांग्रेस से दोस्ती है। हमने तो देश के हित में जब इंदिरा जी 1971 में युद्ध जीती थीं तो...

उपसभाध्यक्ष (सैयद सिब्दे रजी) : खत्म करें प्लीज।

श्री संघ प्रिय गौल्यः उनको भी देवी कह दिया । जब राजीव गांधी प्रधानमंदी हो गये तो हमने उनको भी भला आदमी कह दिया और जब श्री नरिसह राव जी ने गही संभाली और लिकलाइजेशन की बात कही तो हमने उनकी नीयत पर शक नहीं किया और उनको भी अच्छा आदमी कह दिया। लेकिन ये साम्यवादी जब जब कांग्रेस गहुँ में गई इन्होंने उसका साथ दिया। इलेक्शन कांग्रेस के साथ समझौते से लडा।

उपसभ ध्यक्ष (सैयद तिस्ते रजी) : भ्राप समाप्त करें।

श्री संघ त्रिय गौतम : . . . तो कांग्रेस को बचाने वाले ये साम्यवादी हैं, मोरारका भाई की पार्टी के लोगों के समर्थन से कांग्रेस ने सरकार चलाई ग्रौर उन्होंने कांग्रेस के समर्थन से सरकार चलाई।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Please conclude, Mr. Gautam.

श्री संघ प्रिय गौतम: चौधरी चरण सिंह ने ग्रंपनी सरकार कांग्रेस के समर्थन से चलाई । सारे पाप के जिम्मेदार ये कांग्रेसी ग्रीर विपक्षी लोग है। उपतमाध्यक्ष (सेयद सिब्ते रजी) : ग्राप समाप्त करें। ग्रापका समय समाप्त हो गया है।

भी संध प्रिय गौतम : मैं यह कहकर अपनी बात समाप्त करता हूं कि :

"<mark>बूम तो नाहक बेचारः मुक्त में बदनाम है,</mark> इन हसीनों ने उजाड़ी ये अनेकों वस्तियां।"

श्री शंकर वयाल तिह (विहार):
उपसभाव्यक्ष महोदय, मेरे मिल ते एक
श्रेर से ग्रपना भाषण समाप्त किया है।
भाषणों का जो दौर चल रहा है, वह
बंद होने का नाम नहीं ले रहा है।
राष्ट्रपति जी के ग्रभिभाषण पर भाषणों
का जो और इस सदन में चला है, बाहर
लोग इसके बारे में क्या सोचते हैं. हम
लोगों की यह भी समझना चाहिए।
संसद की कैसी तस्बीर बनती जा रही है
और संसद की उस तस्बीर में जनतंत्र का
कौन सा मुखड़ा लोग देख रहे हैं खासकर
पढ़े-लिखं बुद्धिजीवी लोग, इसकी ग्रीर
मैं ग्रापका ध्यान दिलाना चाहता हूं।
किसी ने कहा है---

भाषा
उस तिककड़मी दरिदे का कौर है
जो सड़क पर और है
संसद में और है
इसलिए बाहर आ
संसद के अंधेरे से बाहर निकल कर
सड़क पर आ।

महोवय, में चाहता हूं कि हम लोग संसद में जब बैटने हैं तो केवल इसी को पूरी दुनियां न मान लें, इसी को पूरा देश न मान लें बिल्क बाहर की दुनियां को ही ग्रसली दुनियां समझें क्यों कि हम उनके नुमाइंदे के रूप में यहां आए हुए हैं। इसलिए मैंने जब शुरू किया, मैं बराबर गौर में उन सारी पत-पत्निकाओं को पढ़ने का प्रयास करता हूं, उनमें यह ढूंढने का प्रयास करता हूं, जिसमें यह ढूंढने का प्रयास करता हूं कि कहां मानवता कराह रही है, कहां दर्द है श्रीर जनतंत्र के लिए सही मायनों में किस के मन में कौन सी हन-पूकार उठ रही है। श्रभी यह पत्न "सर्वोदय जगत" हमारे सामन है, इसमें भवानी प्रसाद मिश्र जी की कविता कोट की है —

जुप रहने का वक्त भी हो सकता है

मगर यह वक्त नहीं है चुप रहते का, यह

कहने का वक्त है।

यह अपने मन की बात, आस पास की घनी रात
घोषित करने का वक्त है।

चुप रहने का वक्त भी हो सकता है

मगर यह वक्त दिन दहाड़े, अंधेरा उतारन के

खिलाफ

खडे होकर कुछ ठीका बातें कहते का बक्त है।

महोदय, इसलिए मैं उन्हीं ठीक बातों को संक्षेप में कहते के लिए ग्रापके सामने खड़ा हम्रा हं। महोदय, सब से पह राष्ट्रपति जी ने राष्ट्र की भाषा में राष्ट्र को म्राहवानित किया, इसके लिए मैं उनकी धन्यवाद देना चाहता हूं। राष्ट्रभाषा में, हिन्दी में राष्ट्रपति जी का ग्रिमिभाषण हुंग्रा, हालांकि वह जो भाषण है सरकार का तैयार किया हुन्ना होता है, सरकार राष्ट्रपति की ही है, यह भी मैं जानता हं लेकिन फिर भी पहली बार जब से मैं यहां लोक सभा और राज्य सभा में श्राया हूं मुझे यह देखने की मिला कि हिन्दी में राष्ट्रपति जी ने अपना भाषण पढ़ा, उसका तर्जुमा अंग्रेजी में हुआ। मैं चाहता हूं कि ग्रामे भी इस बात का लोग ख्याल करें श्रीर भारतीय भाषाओं में भी इस तरह का भाषण होता रहे।

महोदय, राष्ट्रपति के प्रिषमाषण का एक अंग में केवल कहना चाहता हूं जो हमारे प्रान्त विहार के मुत्तालिक है। राष्ट्रपति जी ते अपने भाषण में कहा था कि बिहार के कुछ हिस्सों में सु खाड़ है और विहार में गरीबी भी है। वहां सुखाड़ और गरीबी है। वहां सुखाड़ और गरीबी है इसलिए कि केन्द्र की नाराजगी है और केन्द्र की उदासीनता के कारण ही हमारे यहां गरीबी रहती है। अभी देखिये, मैं और बातों की तह में नहीं जाना चाहता हूं। कोल इष्डिया के पास हमारी बिहार सरकार का 137 करोड़ हप्या बकाया भुगतान के लिए है। आर-बार लिखा जा रहा है नेकिन पैसा महीं

मिल रहा है जबकि प्रधानमंत्री जी ने भी कहा कि यह पैसा मिलना चाहिए। बिहार सरकार ने परिवार कल्याण विभाग को लिखा है, 206 करोड़ रुपए का भगतान उनको बिहार सरकार को करना है लेकिन परिवार कल्याण मंत्रालय ने यहां से यह भुगतान नहीं भेजा । कोयले पर स्वामित्व की दर कोयले के वजन पर नहीं बल्कि उसके मूल्य पर हो, इसके लिए बार-बार बिहार सरकार द्वारा लिखा जा रहा है लेकिन कोई सुनवाई नहीं हो रही है। राष्ट्रीय उच्च पथ जो जी०टी० रोड वहां से पार करता है, उस भेर शाह मार्ग की मरम्मत हेतु ग्रतिरिक्त धनराशि के लिए बार-बार बिहार सरकार द्वारा लिखा जाता रहा है लेकिन कोई सूनवाई नहीं हो रही है। सात विद्युत गृहों के लिए बार बार लिखा गया है जिनमें उत्तरी करणपुरा विद्युत केन्द्र में कार्य प्रारम्भ करने की स्वीकृति देने के बाद इसकी राशि नहीं भेजी जा रही है, इसके लिए भी लिखा गया है लेकिन कोई सुनदाई नहीं हो रही है। इसलिए मैं चाहता हं कि सरकार सब से पहले इसकी सुनवाई

🧽 उपसभाध्यक्ष महोदय, देश की जो हालत है, इसके बारे में यहां बहुत कुछ कहा गया और बड़े लम्बे चौड़ें ढंग से कहा गया । मैं उससे श्रागे बढ़ जाऊंगा, ऐसा मैं नहीं समझता। लेकिन देश की ग्राधिक हालत देश की राजनीतिक हालत ग्रीर देश की नैतिक हालत, तीनों खराब हैं सरकार सब को कुछ देने की बात कहती है सेकिन जो सब से जरूरी चीज है नागरिकों के लिए वह उनकी सुरक्षा, गैतिकता और राष्ट्रीयता. इसकी शिक्षा सरकार नहीं दे रही है। इसलिए मैं सब से पहले कहना चाहुंगा कि केवल ग्राधिक पक्ष को सरकार पहले ले ले। भ्राज हमारी स्थिति क्या है। हमारी स्थिति दुनिया के देशों में एक बड़े भिखमंगे की होती जा रही है। भारत के ऊपर 2,43,314 करोड़ रूपये का कर्ज है और इस कर्ज का मतलब यह है कि 87 करोड़ की हमारी जो देश की आबादी है इसमें प्रति व्यक्ति के ऊपर 2,693 रूपये का कर्ज है। सवाल है कि इस विदेशी कर्ज

के बदले में हम क्या कर रहे हैं। श्रपने श्रापको हम गिरवी रखते जा रहे हैं और यह जो गिरवी रखते जा रहे हैं वह केवल श्राकड़ों की ही बात नहीं है बल्कि तथ्यों

की बात है।

महोदय, इस सदन में और सदन के वाहर भी डंकल प्रस्तावों के बारे में बहुत सारी बातें रोज होती रहती हैं। सरकार से यह कहा जाता रहा है कि उनका ख्लासा करे लेकिन सरकार बगलें झांकती रही है। डंकल प्रस्ताव के बारें में न तो चर्चा हुई है ग्रीर न ही सरकार ने ग्रपनी मंशा स्पष्ट की है। मैं श्रापके द्वारा सरकार से कहना चाहता हं कि डंकल प्रस्ताबों का ग्रगर सब से बरा ग्रसर कहीं होगा तो कृषि ग्रौर ग्रामीण ग्रथं व्यवस्था के ऊपर होगा जो कि हमारी सब से बड़ी पुंजी है भौर गांधी जी ने जिसकी बुनियाद पर श्राजादी की कल्पना की थी। इन प्रस्तावों में उस बनियादी ग्रंतर को नजरग्रंदाज कर दिया गया है। ब्रात्मनिर्भरता और भोजन की सुरक्षा के लिए दी जाने वाली रियायतें ग्रीर निर्यात प्रोत्साहन के लिए रियायत जरूरी होती हैं लेकिन दुख की बात है कि डंकल सुझावों को श्रगर मान लिया गया तो भारत सरकार के लिए यह ग्रसंभव बन जाएगा कि वह किसानों को समथन मृल्य दे सके क्योंकि इन सुझावों में स्पष्ट निर्देश है कि विकासशील देश ग्रपने कृषि उत्पाद की कुल कीमत के 10 प्रतिशत से ग्रधिक समर्थन मूल्य नहीं दे सकते हैं।

महोदय, इसके साथ ही में यह भी कहना चाहूंगा बड़े हीं दुख के साथ कि भारत के वित्तीय संसाधनों का इस्तेमाल जो हो रहा है वह ग्रामीण क्षेत्रों के विकास के लिए नहीं बल्कि बड़े बड़े घोटालों के लिए हो रहा है। यह जो प्रतिभृति घोटालों हमारे सामने ग्राया जिसने पूरी दुनिया की ग्रांखें खोल दी इससे हमारे वित्तीय संस्थान ग्रंख खोल दी इससे हमारे वित्तीय संस्थान ग्रंख एक हाशिये पर खंडे हो गये हैं प्रशन्चिन्ह के रूप में। ग्राज उनकी स्थिति क्या है। राष्ट्रीय ग्रावास बैंक का घोटाला 1,271.20 करोड़, द स्टेट बैंक ग्राफ सौराष्ट्र का घोटाला 174.93 करोड़, एस. बी.

ग्राई कैंपिटल मारकेट विल. 121,36 करोड़, स्टैण्डर्ड चारटर्ड बैंक 400 करोड़, कैवफिना, 43, 69 करोड, स्नान्ध्र वित्तीय सेवा लिमिटेड जिसकी चर्चा रोज हो रही है, 205.12 करोड़। इस तरह से घोटाले थे 4,024.45 करोड़ या लगभग 5,000 करोड़ रूपया साबित हो गया है, उन बैंकों श्रीर वित्तीय संस्थानों का, मैं समझता हं कि सरकार को इसकी जवाब देही लेती चाहिए ।

महोदय, मैंने प्रारम्भ थे ही भ्रापको कहा कि मैं बहुत विस्तार में नही जाऊंगा। लेकिन दो बातों की ग्रोर मैं ग्रापका ध्यान ग्राकृष्ट जरूरी समझता है। मैं पिछले कई वर्षों से इस बात को देख रहा हं कि मध्य वर्ग ग्रार बद्धिजीवी दोनों को सरकार अपने कार्यक्रमों में वह हिस्सा नहीं दे रही है जो हिस्सा उसे देना चाहिये। इस देश के बौद्धिक लोग बाहर चले जाते हैं! बिहार थे एक बहुत बड़े वैज्ञानिक, मैथ, मैटीशियन पैदा हुए डा विशष्ट नारायण सिंह। दुनिया में उसका नाम हम्रा। दुख के साथ कहना पड़ना है कि गरीबी और पीड़ा में वह ग्रादमी पागल हो गया। दो तीन दिन पहले उसको बैंगलौर के पागल खाने थे भर्ती होना पड़ा है। केवल एक नाम मैंने विलया है, लेकिन प्राज देश के बुद्धिजीवियों की यही स्थिति हो रही है। इसलिये मैं चाहना हूं कि सरकार जब भी कोई कार्य कम चलावे, पतो पहले उनकी बात सोचे, इन वातों को समझे।

मैंने ग्रापको बताया था कि इस देश की जो स्थितियां ग्रीर परिस्थितियां इन दिनों हो रही हैं, उनके लिये जवाब-देही केवल सरकार की नहीं, वल्कि हर नागरिक की, हर राजनीतिक दल की भी है, लेकिन इस संबंध में मैं भ्रापको यह कहना चाहंगा कि ग्राज जो भी हमारी योजनायें बन रही हैं, सबसे बड़ी शिकायत उनके ऊपर यह ग्रा रही है कि वे योजनायें हमारी ग्रपनी समस्याग्रों को ध्यान में रख कर नहीं बनाई जाती हैं। बरावर इसे सदन में कहा गया कि जो हमारी योजना है, ग्राधिक नीति है, चाहे ग्रौद्योगिक नीति है. उनका प्राधार गांधी नहीं है, उनके आधार रचनात्मक कार्यकर्ला नहीं

है, उनके आधार कुटीर उद्योग नहीं हैं, उनका ग्राधार ग्रामीण व्यवस्था नहीं है, उनका ग्राधार पंचायती राज नहीं है, उनका श्राधार अन्तर्राष्ट्रीय मुद्रा कोष है, उनका श्राधार विक्व बैंक है।

इसलियें, मान्यवर, मैं श्रापके द्वारा सरकार हेसे अनुरोध करना चाहता हूं, कि भारत की जमीन पर वही योजना सफल हो सकती है, जो भारतीय जनता को श्रपने सामने रख कर वनेगी । मैं सरकार से कहना चाहुंगा कि श्राप जब भी इन चीजों को बनायें, ग्राप उसमें भारत की तस्वीर को पहले रखें। ग्राप विदेशी पूंजी को भारत के विकास के लिये इस्तेमाल कर सकते हैं, लेकिन विदेशी पूंजी लाकर ग्राप भारत की को गिरवी नहीं रख सकते हैं।

मैंने स्वयं ही श्रापको कहा कि मैं इन वातों के लिये न पत्न-पत्निकाम्रों में बराबर झांकता रहता हूं कि ग्राखिर इनकी प्रतिक्रिया क्या है ग्रौर बुद्धि-जीवियों की प्रतिक्रिया क्या है मनमोहन सिंह जी की मैं कद्र करक्षा हूं और यह भी जानता हूं कि इन्होंने प्रयोग करने की दिशा में कदम उठाये हैं, लेकिन बद्धिजीवी क्या कहते हैं, ग्राप जरा सोच लें। (व्यवधान)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Please restore normalcy in the House.. . (Interruptions)

थी शंकर दयाल सिंह : मैं विदिन ट-निटस खत्म करता हं। (अधवधान)

श्री शंकर दयाल सिंह : "खबरदार"। मनमोहन सिंह जी, यह पत्नों में ग्रा रहा है कि "खबरदार"। वे म्रा रहे हैं"--

> "**स्वा**गत करों, **स**जाग्रों वन्दनवार वेद्यारहे हैं दुनियां के बड़े-ब ड़े महाजन, सेठ साहुकार तुम्हारी नीलामी में 💠 बोलियां बोलने वेश्रारहे हैं

तुम्हारे खेतों की, तुम्हारी फसलों की तुम्हारे बीजों की, तुम्हारे फलों की तुम्हारे बैलों की, तुम्हारे हलों की नीलामी में बोलियां बोलते वे ग्रारहे हैं स्वागत करो, पहनाओं गले में उन ग्रागन्तुकों में नहीं हैं वे जो साये - पुराने जमानों में नालन्दा ग्रौर तक्षशिला ज्ञान की प्यास लिये वे आ रहे हैं मुनाफें की प्राप्त लिये जैसे श्राई थी ईस्ट इंडिया कम्पनी बढ़ने लगी दिन दूनी रात चौग्नी वनाने लगी किले, फिर जिले श्रीर फिर सारा देश हो गया उसका उपनिवेश

मान्यवर, इन वातों के जरिये मैं सरकार को कहना चाहता है कि ग्राप

"कोई उन्हें रोके नहीं, कोई उन्हेंटोके नहीं उनके इपारों पर नाचती है सरकार वे हैं हमारे शाही मेहमान महाप्रभू दयावान उन्हें बुला रहे हें देश के तशाम म्रमीर-उमरा हाकिय-हुकाम उनके लिये ला रहे हैं वे अन्तःपुर के नये साज-समान स्वागत करो खड़े हो जायो बांध कर कतार

महोदय, यह ग्राज देश के ग्राम लोगों की बात है, जो मैं प्रापके जरिये यहां पहुंचाना चाहता था। सरकार के कान में नगाड़े की भी आवाज नहीं पहुंचती है, लेकिन ग्रगर इन बुद्धिजीवियों की, इन गांधीवादियों की, इन रचनात्मक कार्यकर्ताओं की, इन पत्रकारों की ग्रगर **ग्रावाज सरकार के काम तक पहुंच** सकी, त्रगर ग्राप पढ़ सकें, तो मैं समझता हूं कि इस देश का बहुत बड़ा भला होगा।

महोदय, बहुत सारी बातें कही गई है । प्रयोध्या के बाद देश की हालत क्या हुई, जो विषाक्त वातावरण हुआ समाज का, जो राजनीति का हुआ और सरकार की जो धज्जी उड़ी, उसके

बारे में इस सदन में इतना कुछ कहा गया है कि उसमें मैं ग्रधिक नहीं जोड़ना चाहता । लेकिन मैं इतना जरूर कहना चाहता हूं कि क्योंकि मैंने शुरूग्रात की थी, कि ग्रगर इन वातों को गंभीरता से नहीं सोचा गया, तो कल का भारत जो है श्रीर खतरनाक भारत जो है श्रीर खतरनाक बन जायेगा ।

on the President's, 360

Address

इसीलिए मैं कहना चाहता हूं कि जव तक सामाजिक प्रतिष्ठा के साथ सरकार दोनों, हिन्दू और मुसलमान के दिलों को जीतते का प्रयास नहीं करेगी, जैसा गांधी जी ने किया था, तब तक दोनों के बीच तफर्का पैदा करते हुये श्रौर श्रपनी गद्दी बचाने के लिये सरकार जो करेगी, उसका ग्रसर किसी के ऊपर होगा नहीं ।

मैं इड़े ही ग्रदब के साथ नजीर बनारसी को यहां पर कोट करना चाहता हूं। मैं इस शायर को इसलिये कोट कर रहा हूं कि मैं इस शायर का स्राज सर्व से बड़ा राष्ट्रीय एकता का प्रतीक मानता हूं ग्रौर जिसे मैं कबीर का अवतार मानता हूं और पिछले दिनों में इस अदमी ने अपने परिवार के कई लोगों को खोया थ्रौर उसका नतीजा हुआ कि पॅरेलिसिस के ऋटैक से वह 85 साल का बुढ़ा शायर दनारस में पड़ा हुम्रा है विस्तरे पर, लेकिन विस्तरे पर से भी तो वह ग्रावाज देश्हा है। ग्राज हमारे कानों में अगर वह भावाज पहुंच जाय, मैं समझता हूं कि कि यह श्रमृत बुंदे हें उन्होंने कहा है:

> "िसे जिस तरफ हो जाना वह खुशी के साथ जाए, हो बतन के साथ प्यार िसको वह हमारे साथ आए। न जुनाव शेख का न जनाव ब्राह्मण का, हैबतन तो सिर्फ उसकाजो वतन के काम आए।"

इसके साथ हो मैं कहना चाहता हूं कि यह जो भारत को समाप्त करना चाहते हैं ग्रौर राष्ट्रीय एकता को समाप्त करना चाहते हैं, उनके लिये मैं कह रहा हूं,

''कलम लगायें गे दुश्मन का सर कलम करके,

नये कलम की जरूरत है अब चमन के लिये,

ये हिन्दू, हैं सिख, ये मुसलमान ग्रीर ईसाई क्या,

> वतन तो उसका है, जो खून दे वतन के लिये।

में चाहता हूं कि भ्राज हम में से सब की भावना इस तरह की होनी चाहिये जिससे हमारा यह टूटता हुन्ना देश, कराहता हुन्ना देश, यह देश जो कि कगार पर पहुंच गया है न्नाधिक रूप से, राजनितिक रूप से वह देश प्रेरणा ग्रहण कर सके।

श्रंतिम बात, मैं यह कहना चाहता हं कि मैं किस सरकार से अपनी बात कहं, जिस सरकार के लिये राष्**ट्रप**ति जी ने ग्रपना ग्रभिभाषण दिया था, जिसके **धन्यवाद प्रस्ताव परहम ग्राज चर्चा क**र रहेथे, जध राष्ट्रपति जीन ऋषिभाषण दिया था उस दिन सरकार श्रन्ताद्रम्क की मदद से किसी न किसी रूप में वैसाखी पर खडी थी। श्रन्नाद्रम्क ने जब श्रपना समर्थन वापस ले लिया, श्राज श्राप स्त्रयं देख लीजिये यह भ्रत्पमत सरकार है । यह भ्रल्पमत की सरकार है क्रीर मैं चाहता हूं कि वह नैतिकता से ले । उसे रहते का कोई प्रधिकार नहीं है । इसलिये सबसे पहले मैं सरकार से यह **कह**ना चाहता हु कि राष्ट्रपति जी ने जिस दिन ग्रभिभाषण दिया था उस दिन उस दिन बैसाखी के सहारे वे खड़े थे, ग्रन्नाद्रम्क की मदद से खड़ेथे, **उनकी** मैजोरिटी थी ,ग्राज उनकी मैजोरिटी नहीं है। ग्रस्पमत में है। इसलिये क्या ग्रस्पमत की सरकार के प्रधानमंत्री को यह हक है कि दोनों सदनों का सामना करें? वह अपने अंतर दिल से पूछे और तब यहां पर ग्रा करके बात समझें।

धन्यबाद ।

SHRI HIPHEI (Mizoram); Thank you for calling me. Mr. Vice-Chairman, Sir, I rise to support the motion moved by Mr. Narayanasamy and which was very impressively and skilfully supported by Mr. Bhatia. Sir,

1 have only a few points to make. The President has rightly said that we have to guide the nation with courage, wisdom and discipline. And he has rightly started with the tragic events of 6th December, last most year. Was it wise to destroy the mosque? We can all say that it was not a wise one. What have we gained out of that? We have gained nothing but shame and humiliation. have gained communal only riots causing loss of many We have gained destruction lives. We have gained destruction of many Hindu temples in India and abroad. So, we must not hate other communities. We must not show the path of misunderstanding acid mistrust. India is a great nation; we are trying to make it greater. India is a strong country; we are trying to make it stronger. India is a united country; we are trying to make it more united. India is a developing country and we are trying to make it a developed country. We are marching towards a better tomorrow.

5.00 P.M.

The destruction of the mosque has damaged nation within the the image of So, 1 would like to country and abroad. appeal to all the national leaders that this kind of misunderstanding should be stopped immediately. We have to apply our mind, we have to apply our thoughts and we have to apply our thinking very very wisely to take the nation forward Now, under the dynamic leadership of the present Prime Minister, Shri P. V. Narasimha Rao, we cannot say that the nation is climbing down. We are only going up.

Sir, when this Government assumed office in June 1991, our foreign exchange reserves were only Rs. 2600 crores and now they have increased, according to my figures, to Rs. 15,500 crores. Can we say that we are climbing down? No. We are going up only. Let us try to understand. When I first joined this Parliament, the State of Punjab was burning. Today, peace has returned there, democracy

Shri Hiphei (Mizoram); Contd, returned and normalcy has ieturneci. JLet us take up tne case 01 Jammu and -Kashmir. At that time, wnat was the condition there? Kash mir also was burning. On 15-8-9U, our national flag was burnt under the full view of the security forces. currency, Indian currency, was ahowed to be used in the markets fo ere. Today, the situation, thought not yet normal, has improved. would like to tell the people Jammu and Kashmir that we do not like them to be separated from us, need them here. we Some day they would realise and peace would return to the State of Jammu and Kashmir.

Sir, I have only two or three points to maKe. One is about population control. Now, para 23 of the President's Address deals with population control. I am very happy to note that the population growth has decreased. But "tnis decrease, to my mind, is attribu-taoie only to the affluent people. Population control is very much necessary among the poorer sections ot the people. Today, the slum dwellers are riot adopting the population control ' measures. Population methods are adopted only by the affluent peo-P-e, by the higner-class people. The slum dwellers have the same desires in spite of their poor living conditions, in spite of their poor nutrition. In spite of all this, they have children in .large num'bers. So, population control should be started from amongst the lower classes of people. I would lik to put forward my humble suggestion, put my suggestion on record, in this connection.

[Mr. Chairman in the Chair]

We must have a separate Ministry exclusively ,to deal with population •control. We must give more money for population control

Sir, there is the Scheduled Caste Finance and Development Corporation. I am very happy to note that more money has been given to this

Corporation. But till today we do not have a Board of Directors. So, all applications are no pending. So, I would like to request the Government that immediately the' Board of Directors should be formed so that the Corporation can function in a better way with more money.

With these words, Sir, I conclude, and I support the Motion.

MR. CHAIRMAN; Now the hon. Prime Minister.

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): Mr. Chairman, Sir, I am grateful to the hon. Members who have participated in this debate and made valuable contributions.

Sir, this year's President's Address has specially laid emphasis in its very first paragraph on the need to restore confidence a>nd communal amity which have been shaken by the tragic events of the 6th December last vear and what followed thereafter. Today, the nation's agenda, unfortunately, has been diverted from the economic programme, which was the agenda mentioned by the President last year in his Address, to something which impinges on the very survival of the nation as a secular entity. And, therefore, the change is note worthy. We have to understand the change. And we have to do something about changing the agenda back to economic activity, economic programme and development. We are a poor country. We can ill afford these bickerings in the name of religion, in the name of language, in the name of region. Therefore, I would like to say that the very first paragraph of the President's Address has got a very significant beginning, and that significant beginning is to warn the nation that something wrong has happened, something out of the way has happened, and this needs to be corrected.

Sir, the unfortunate attempt to bring in religion for political purposes and making it operate on the minds

ot the people in their political activity has been there for quite sometime. It has been on the it was anticipated even increase. But during the debates in the Constituent Assembly, and from that point of view, it is not starting or it is not new. What has really increased during the last few years is its intensity and the deliberate attempt, the deliberation, the planned way in which it is being done. In the earlier days, maybe it was done in a sporadic manner here and there. But this is totally different. And this has to be combated with all our might if the nation has to survive. I would like to draw the attention of the hon. Members to a Resolution which was tabled even as early as 1948 \<a Constituent Assembly where this matter was clearly referred to. The mover of the Resolution was Shri Anantha-sayanam Ayyanager, and the Resolution said:

""Whereas it is essential for the proper functioning of democracy and the growth of national unity and solidarity communalism should be eliminated from Indian life, this Assembly is of the opinion that mo communal organisation which by its constitution or by the exercise of discretionary power vested in any of its officers or organs admits to, or excludes from, its membership persons on grounds of religion, race and caste or any of them, should toe permitted to engage in any activities other than those essential for the bonafide religious and cultural needs of the community and that all steps, legislative and administrative, to prevent such activities should be taken."

Now, this was only in connection with the composition, but naturally the composition of a party determines the activities of the party and that is what the Resolution very clearly states, that this kind of activity should be stopped. In the same debate, Pandit Jawaharlal Nehru stated: "We must have it clearly in our minds and in the mind of the country that the alliance

of religion and politics .in the shape of communalism is the most dangerous alliance and it yields the most abnormal kind of illegitimate growth." Those are the words he employed •illegitimate growth'. Now, these are very serious matters and they were anticipated even during the debates of the Constituent Assembly. Since then, several attempts have been made laws have been passed; legislation has been brought on the Statute Book which to yome extent has tried to mitigate this menace and control this menace but only to some extent. Ultimately it has not been possible to eliminate this tendency. We have been only making some efforts to minimise it or to diminish it, but to eliminate it, no effort has been made, and in a matter like this I think, unless you eliminate it lock, stock and barrel. the tendency of this is only to grow. Any halfhearted measure will only make it grow. It will not control it. This has been the experience.

We did not use the word 'secular' in the first draft of the Constitution. It was not there. But the idea was that it has to be because you cannot secular real democracy in a puralistic society unless you have secularism, unless all are equal. Equality was ensured. It was guaranteed. All the characteristics of secularism were guaranteed. But the word 'secular' was not used. Twenty-five years later, during the forty-second amendment, Mrs. Gandhi, then Prime Minister, realised that this is necessary. It is not enough if it is only implied from other provisions of the Constitution. It should be specifically and explicitly mentioned in the Preamble, and only then we will know what kind of democracy we are going to have here. So, in the forty-second amendment, this word was added. It was made abundantly clear that the kind of democracy we want to have here is secular democracy and of no other kind. Now, this being so what has been done since adding this word 'secular' needs to be . gone into. We have not heen able, in spite of adding this word, to contain or to

[Shri P. V. Narashimha Rao]

stop the activities of communal bodies in this country. We have banned some of them from time to time; we have tried to control some of them from time to time and confiscated their moneys and so on, but this has not really worked. Therefore, because of the political advantage that the religion caia give to a paricular party at the polls, this electoral advantage has been the real reason why we could not control communalism, why we could not control the entry of communal politics in the elections. This is tlie crux of the whole thing. I have been receiving suggestions from several friends since the last two Or three months, I have said on many occasions that thig is the effort we have to make jointly. It is no good for any party to be called communal. They are in political life, in a secular democracy. They should not be communal. They should not be branded as communal. Today, the BJP has been referred to, is being referred to, in other countries as a Hindu extremist party. I do not know what kind of credit they derive out of it. No party in this country should be referred to as communa. list,, and they should not be eommu-nalist. Whatever communal v3nom has gone into their hands and heads just for the sake of electoral success, that will have to be removed from there. And that will be removed only if, legally and constitutionally, we make provisions which are absolutely foolproof and which will not allow any such activity, any such entry of religion into the political arena, for election purposes.

I have invited a public debate on this. I have invited several friends to give me suggestions. Suggestions are coming. They have been examined in the last two months. I have got them examined in the Law Ministry here, I invite a debate in Parliament. We can debate in Parliament. I have no immediate answer because there are So many guarn-tees in the Constitution. Freedom of association, for instance. Freedom of

thought. Freedom of religion. Ali these freedoms are tnere. In. pite ot' all these guarantees, you have to find a place, we have to find place, for a provision which clearly draws the line that you cannot make religion enter the political field. There it has to stop. It has to work wuiiin the religious field. You can have religious bodies. You can have religious programmes. You can have religious worship. That freedom is available But the moment religion is brought into politics, particularly, electoral politics, the equality which is really the crux of the entire democratic process, that a voter can vote "reely, according to his opinion, not according to his religion, that freedom is lost.

Today, if you think that people should be compartmentalised on the basis of religion, why do you have elections? There is one community which is 85 per cent and if that be one party, what is the point in ha ving elections? It is only when the majority party and the minority party, particularly, the majority community, divides itself on ideological lines and says what it is going to do for the people, what the people have got for them in it, in a programme, it is only when it comes forward with an ideology, with a vision, for the country, only after this with this insight, the people can decide which party to vote. But today, if it is only Hindu, Muslim or Christian, elections will be a farce; democracy will be a farce in the country. Therefore, this has to be stopped at a point beyond which it should not go. It has to stop within that limit, work within that limit, and it should not be allowed to cross that limit. This is what we have to do. It is easier said than done. We have been going into several alternatives. But whatever you want to do, it may impinge on. it may violate, one of these freedoms given in the Constitution. You have to steer clear of these freedoms given in the Constitution because what you are doing is not stopping

freedom, but stopping the niisuse of that freedom. This is very important. This has to be understood

Therefore, i invite a public debete. I invite a debate in Parliament. Lei us, if possible, in this Session — I would appeal to both the Houses — decide on something which makes sense, which the future of the country secure for all time to come. There will be no other activity unless we do this and first appeal. We have this is my come to the conclusion thai: the provisions in the Constitu tion, electoral laws and other enactroents, are not adequate to meet a situation in which a political party takes upon itself directly or indirec tly to take up specific or geenral re ligious issues. This is the lacuna. If we have discovered it, if we are con vinced of it, we will have to do something about it. BJp might come out with some solution, we may come out with some other solutions, but what is important is that the Houses should debate and come to a conclusion and that conclusion should be enshrined in the Constitution in the law, wherever it has to be enshrined, so that it becomes erf ective forthwith.

This is what I am suggesting and I hope my suggestion will find favour with you.

We have passed an Act which prevents this country, fortunately, from continuing its political life only on the basis of temples and mosque which is the next temple, which is the next mosque we have to demolish, if that is the perpetual programme that this country has. then I think it will go to pieces — number one — and it will be the most backward country in the world if at all it remains a country. Countries which are one-tenths or one-twentieths of our size: look at them what they have done in the last 10 years. They were much behind us, they are miles and miles ahead stop of us today. Therefore, there is something which

wrong in this country, in such a country. Hindu extremism great is it not a contradiction in terms? could ever call Hinduism ex treme? If it were extreme, it aid never have remained so far, it would have been dead long ago. For thosuands of years it has remained merely because it is not extremist, it is all inclusive. So, what we are doing today is to disfigure the face of Hinduism in its pristine glory, in itr, pristine form which hundreds Of saints have built up in this country and abroad. Overnight that face is disfigured and Hinduism is seen extremist. What kind of service we doing to Hinduism? What kind of service are we doing to the country - just because we get a block vote, just because we can make people mad at election time, for our own purposes? This, I think, should be resisted with ail our might and my appeal would be that everyone has been doing it and who has not been doing it will have to come into it as a consensus because enough is enough. All right, if a party has got election, two elections, let them say that they will not really tinue with this kind of a thing be cause people will see through this People are already seeing th this game. People are already rough back on the old problems of devel opment which they are facing. have visited several States where find that the enthusiasm, the excit ement, the anger, all kinds of things there on the which were issue are waning. They are no longer there in their intensity as i found them two or three months back. Therefore, before the people tell us, we should understand that the ude of the people is changing. There fore, it is better that we change our agenda willingly, gracefully. Other wise, the law will have to change it, the Constitution would have to change will the people change Tn fact, there is no such thing no no place for, a non-secular space, party in tour democracy. There am quite should be no place for them, I emphatic on that. The only

[Slhni P. V. Narashimha Rao]

thing is, we express our opinions and that too, try to take advantage of Our utterances only without doing anything practically in the matter. That is why I am saying now, rhetoric apart, let us very coolly go into the provisions of the Constitution and see what can be done to effectively checkmate this and see thai it does not happen in future at all. Therefore, my first point would be that a time has come when what the Constitution says we have to ensure. Today what is happening in the country is at variance with what the Constitution says in its essentials. Therefore, we have to bring political life, electoral life — electoral process —in line with the cons, titutional provisions and that, very simply put, is the objective. And we need not do anything more than that. If We are able to do that, then everything else will take care of itself.

Sir, fortunately there has been ^a return to the economic agenda during the last two months. Many peo. pie thought, here and elsewhere_ thai after Ayodhya and the riots, the country will never come back to normal, this will be a continuous process and whatever efforts the Government snd the people were making on the economic side will come to nought. This has not happened, although we have lost quite a bit. As a result of the riots, people have lost their lives, their properties and so much havoc has been caused. At the same time, we have to take some consolation frcm the fact that after the worst was Over, the agenda has already started changing. Those who had left Bombay, for instance, in those dark days are returning. Economic activity everywhere has started and, I cannot say that we have come fully back to normal, but I can certainly say that we are fast returning to normal, and that is what we have to take advantage o* once again.

Now, how do we take advantage of this? The only thing is we have

anticipated the need to take advantage of this change, and that's how you have a Budget" which is a gro. wth-oriented Budget-I will not go into the details because you are going to have a discussion on the Budget; all the details will come before the House. But what I would like to say is that to the vast majority uf the people in this country who are engaged in economic activity, namely, the farmers, we have given a new package which gives them a new hope. Till date we have not given so much of importance to agriculture as we have given this year, for various reasons. In agriculture we had be-come self-sufficient but, self-sufficiency, the production after remained, more or less_ stagnant - 177 or 180 million tonnes. This year we are going to touch, I am told, 177 million tonnes, but the range has been Just 10 or 20 million tonnes this side or that side. Now, is it going to be enough? What i_s the rise of India's population? What are the changes that are coming in the nutritional standards of India?

The nutritional research people will tell you that the vast majority of people in the villages do not get all the nourishment that they need. And with their purchasing power going up as a result of the Jawahar Rozgar Yojana or any of these things which we are pumping in a big way into the country — this year, for instance, we are pumping in Rs. 5,000 crores for the Jawahar Rozgar Yojana and other programmes which give employment to the people — we do not want them to remain there and get employmentand if Rs. 5,000 crores are pumped in to that area, naturally he would like to eat more, he would like to live better he would need. On a rough calculation which I have made, I have come to the conclusion that what we are producing today is going to be grossly inadequate in a couple of years' time. You can no way remain at 187 or 180 million tonnes if you really have to feed your people

373 Motion of *Thank*], well, as *the* people have to be [11 MAR, 1993] ted

m a civilized country. Then, is one of the very few India countries on the list of agricultural producers. There are many countries which are agricultural countries, bui the output of India ranks amongsi three, four, five in the world, which means that if you have really to keep your place in the comity of na tions, if you have to keep your place as an important developing country, you will have to be able to give a helping hand to other developing co untries also. It is no great achieve ment to feed your own people. Well, you have to do it in any case, and no one is going to feed you. know that. We have seen droughts, we have seen pestilence, we have seen famines, at the end of which, thanks to Indira Gandhi again, we have had the Green Revolution. That Green Revolution has come to stay so that we can say. "Yes we can feed ourselves according to certain standards which need to be greatly improved." But at the same time, you have to be able to Help others. So, it ig not just beig self-sufficient, but you also have to have something to spare, something extra, you have to produce something extra, so that you can give it to others and get the goodwill that is needed for a country like India which has to play its role in world affairs. So, it is not only a question of domestic consumption, but it is a question of India's foreign policy being buttressed by India's capacity to help others, whether it is in the industrial field or the agri cultural field, and I am sure that in the agricultural field our tradition gives us the greatest advantage of being able to help others. We have done it in the past. We have diverted ships which were coming to our side over the high seas to other countries which, we thought, needed the grains more than we did. We could wait for six months, but that country could not wait Mrs. Gandhi was asked Rajivji was asked. An SOS came from that particular country. and diverted there. So, they were this has happened before, and this has brought us the goodwill which can not be really valued in terms οf

on the President's 374 Address money. This is what orie has 10 understand. Goodwill internationally is something absolutely invaluable, and we cannot do without it. A co untry like India cannot do without it. We have a certain vision of the world, and if that vision has to be realised, it can be only through" India being able to help others not only in international councils, not only by voting, by not only makig peace, bringing about agreements and so on, but also economically being able to help other countries. Less advantageously placed co untries, we have to help.

Therefore, our agricultural produc tion has to be increased in next lew years by not less than SQ per cent. If you can do k by 60 to 70 per cent, that will be ideal. Tak ing into account the natural growth of the Indian population meanwhile, is it going to be possible? It is mind-boggling thing. W₂ have stag nated for the last 15 years at particular point. In the next five to ten years, to make a quantum jump like this, is not going to be easy. It means a spurt in science and techno logy, a spurt in research, a spurt in agricultural investment which has found its way into other channels over the last fifteen, twenty years.

Go to any village. You will find that there is no new investment at all. If there is a big landlord or a good farmer who has earned some money, he would rather g and build a house in the taluka centre or the district centre, but he would not build anything in' the village. There are various reasons for this. In some areas there are armed insurr ections and armed activities are taking place, terrorist activities taking place. There are many things going on in the country, which have inhabited agricultural investment go ing up They just go on with what they have. Therefore, it is necessary for us to have more investment.

This year in the Budget we have made a good investment. I cannot say it is massive or it is really commensurate with the needs but it is

[Shni P. V. Narashimha Rao]

good enough, big enougn for giving a shot in the arm to agriculture ence again. In the new agricultural policy we are thinking of diversifying agriculture. It is just not producing for ourselves or producing raw material for other countries. It is something which diversifies into a large programme of agricultural exports, exports for profit, exports for tracs**. So, the trade aspect in agriculture is going to be given the pride of place hereafter. That is a new package that we have to come up with.

I would like to repeat that the out-Jay* on areas have been in-Cieased appreciably. In the rural areas, for instance the outlays on education, on employment, on social welfare activities have been increased considerably this year for the first t.iie, We should see that the peo-p e take full advantage of it. Outiay on agriculture has been increased by 16 per cent, on rural development, by 36 per cent, on education by 29 per lent and on health and family weliare by 17.6 per cent. These increases have been brought about delitoera because we have to see that where -we are liberalising on one front-on the industrial front-the effect or this should not be to create a lop sided economy. It should not create a situation where the countryside is totally neglected, because industrialisation will not go straight to the countryside. It will go only slowly. It will take some time to reach the countryside. But, meanwhile, the country-side should not suffer. People in the rural areas should not suffer. There need not be too much disparity. As a result of the disparities there should not be much of a tension in the society. This is what we have ensured on both sides. On these outlays it is going to be possible for us to some extent to keep the disparities under check.

I have already submitted about the agricultural policy. It has been en-

dorsed by the Chief Minister at a conference recently. It will come before Parliament. Then we would like to elicit the opinions of Members. Then it will be finalised and put into action. This is what I wanted to say about the agricultural package.

SHRI YASHWANT SINHA (Bihar); Mr. Prime Minister, will you yield for a moment? Sir, I must congratulate the Prime Mnister on the fact that his speech has put Lalf the House sleep.

SHRI JAGESH DESAI (Maharashtra): No. It is a very effective sp e-ach. (*Interruptions*)

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): No. He is mesmerising the House. (Interruptions)

श्री रजनी रंजन साहू: ग्रेस वालों ने भाः दी बात नोट कर ली है।

SHRI P. V. NARASIMHA RAO: I do not have to respond to that, but I did not expect this.

SHRI V. NARAYANASAMY: He himself was asleep. That is why he said this. (Interruptions)

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): It did not fit with the dignity.

SHRI P. V. NARASIMHA RAO: The question of fertilisers has been engaging the attention of farmers. This matter has been raised several times by the Members of Parliament. There has been a Joint Parliamentary Committee, which has gone into it and it has come up with a package. That package has been accepted by the Government. The package, ci course is known to all of us. The concession of Rs. 1,000 per tonne on de-controlled fertilsers was announced fior rabi 1992-93 at a cost of Bs. 34 crores. A Rs. 500 crores scheme of assistance to small and marginal 'farcers for promoting infrastructure development was also announced. Now, Sir. there is a particular difficulty in the case of fertilisers, particularly those which are not produced

fully in the country. In the case case of potash fertilisers, we don't produce anything at all, everything is being imported. In the case of DAP, I am told that we produce only about 45 to 50 per cent and the rest of it has to come from outside. Today a particular situation, a peculiar situation has come out whereby the fertiliser which is being imported is almost two-thirds the price of the fertiliser produced in the country. I am talking of the DAP alone which, of course₅ is very important as phosphatic fertiliser. From the farmer's point of view, we would like to pay the lower price. From the manufacturer's point of view, the factories will close, if they are not helped. But evidently the farmers cannot be made to pay the higher price fixed by the factory. Now, this is the delem-ma. We have to find a solution. The Ministry, all of us, have been thinking about it. I would like the hon. M-ambers also to intervene and give us their opinions. Now one of the ideas that presents itself is to have a pool, a stock, a buffer-stock of fertilisers when their- prices are lower, then, have a pool price combining with the local production. This should be able to tide over the crisis of the industry plus also give a good deal of relief to the farmers in buying the fertilisers. This is one point.

The second part of this programme is to undertake a thorough overhaul of the fertiliser industry, try to see how we can make it competitive, how we can bring its expenditure down and how to make its product within the reach of the farmer. Now again going into details, we have been told that the fertiliser factories have come up with some package of their own. Therefore, some suggestions of their •own are being examined at the moment. Therefore, this problem which has become rather a difficult problem for the farmers has been taken up in right earnest by the Government and we would like this problem to be solved to the entire satisfaction of the farming community as well as

indigenous fertiliser industry which has been built up at great cost and great effort over the years. We do not want to fritter it away. We want to make it ag useful as possible and as aflordaole as possible. This is the package, the ne wpackage which is being worked

On the backward classes question, we have initiated action for the implementation of the Supreme Court judgement. The time frames spew-fled are being strictly adhered to. An expert committee has been constituted to advise the Government for specifying the basis applied, the relevant and the requisite socio-economic criteria to exclude socially advanced persons and section. A permanent body for entertaining, examining and recommending request for inclusion and complaints of over-inclusion and underinclusion in the list of other backward classes of citizens is also being constituted. The programme is exactly ag laid down by the Supreme Court and within the time laid down by the Supreme Court. It is going exactly as per the schedule. This is what I want to report to the House.

At the same time, Sir, we have found that as fo the case of hill areas, as in the case of island areas, as in the case of desert areas, we have very different problems. The problems of the hill areas are very different from the desert areas and from areas with special difficulties. We have found that the areas in the coastal belts are also very different from the problems of other areas, whether it is a cyclone or a tidal wave or whatever it is. The entire coast of India is open to some dangers, some natural calamities which fliave not been fully gone into. We have been only giving help wherever it is needed. But it is just not possible, after a natural calamity, to make up for all the loss. I have visited the areas hit by the cyclones and we have cyclones almost every year. Which part of the coast is hit, we do

379

Address

[Shri P. V. Narasimha Rao] not know in advance and, therefore, the entire coast is open to this danger. We have to do something for the entire coast and' the people living in the coastal areas. So, I would like to have an authority or some mechanism, governmental mechanism, to go specially into the problems of the coastal areas and also to ensure some permanent measures—not just measures from year to year or season to season[^] but some permanent mea-sures-in order to alleviate the suffering when suffering comes in order to prevent the suffering where suffering can be prevented. There has to be a programme, a fairly imaginative programme, and that is what we are d'awing up. I hope we will be able to come to the House after some time with the details of the programme. But this is one area which has been left out from areas with special problems and that is being included now.

This is what I wanted to say on the economic side. The policy implications and other things, what has been given, concessions have been given, not given—all these will come in the Budget. I do not have to really dilate on these although there is an overlap of what is contained in the Budget and what is contained in the Presidential Address. I would Kke not to touch upon those.

In Punjab, we have full normalcy. The Bodo Agreement, the Bodo Accord, has been signed only a few days back. I am sure we will make all the efforts to make it hold. We have gone into it, we have worked on it, for more than a year now and I am sure it will be a good solution not only to the Bodo question but also to other areas where similar questions with certain variations my be cropping up, and are cropping up from time to time. So, in the Bodo thing... (Interrution).

SHRI INDER KUMAR GUJRAL (Bihar);-Mr. Prime Minister, I am glad that you have referred to Punjab and in the correct way. May I

also ask you to kindly elaborate if you have any schemes pertaining to Punjab for meeting their needs and demands or the Package $_0$ f Punjab, kindly elaborate on that.

SHRI P. V. NARASIMHA RAO: Sir, even without my saying anything, there have been mentions about the Punjab Accord, the Punjab Package. It became very difficult for me to deny it because at that moment, when it came in the newspapers We were not considering it. But somehow, when two Chief Ministers come here, there is always speculation that a package iscoming. I would like to assure you in the House, Sir, that now that normalcy has been restored in Punjab the time has come for us to tackle outstanding question of Punjab. We have started some preliminary work on that. I cannot say we have made much headway because, as Gujralji knows-we have all been in it for a long time!—much depends on how quietly you do it and we are iniiaing some efforts. Beyond that, I could not say anything because I am myself not very sure whether what we are doing is going to click tomorrow or make matters worse. One has to be extremely careful in a question like this. Meanwhile, Punjab is getting what it should get by way of development. The normal activity, economic activity, of Punjab has been restored. We have tried to find money, to the extent possible, to see that whatever wws dismantled as a result of terrorist violence for the last ten or twelve years is put back on rails. This activity. I think, is much more important because that stabilises peace stabilises the mood of the people. Dewali and all the other festivals went off Tsnacefully and the elections at the lowest levels also have been comple ted. So, this is what we have been concentrating, on not getting lulled into a false kind of complacency that everything is over now we can certainly jump on the question. Once vou jump on the question, it is possible that the question may defy solu-

Address

tion immediately. Therefore, we have to tackle it bit by bit.

On Kashmir, Sir, we are not in a very nappy position. On the whole, it is under control but we are not satisfied with that. We have to do much more to not only bring it un der control but under inevitable process of democracy. We cannot have any part of India devoid of the pro ces? of democracy. That is the bottom line and we are working on it. In the next few days, probably, we will think of a new set-up which will bring a new picture in the sense that a new effort will be made. because what we have been doing has come to a satge where, perhaps, a change in the setup is expected or is necessary. We do not want to merk time with the same thing. It hzfi given us results and the results have been good. But at the same time, they have been limited and to extent those limitations have to be crossed, we have to do something new. That is being contemplated.

Relief in the riot- stricken areas. We are monitoring in all the States, all the areas affected. They are going ahead with the programme according to the schedule and I understand that by ana large, the programme is going ahead without any hitch. I hope that it will be possible for us to give whatever relief is possible after that carnage that has taken place. Whatever we do, is going to be irrepar able nothing is possible beyond this and we cannot really restore it to the original Situation. That stuation has unfortunately changed and no^' whatever is possible under the circumstances, with the utmost expedition, with the utmost sympathy and goodwill, we will do and we the doing it. This is what I would like to report.

SHRI MOHAMMED AMIN (West Bengal): Sir. one general complaint we are receiving is that in most places where riots place, the culprits have not been arrested. That is the main complaint.

SHRI P. V. NARASIMHA RAO: I hope the Home Minister will come with the latest report on that. I don't have the details. Probably, if you want, he will come up with the details. Sir, there has been one question raised—probably it was raised here also on the Ayodhya issue. The reference that was made to the Supreme Court has been criticised. Why was it not under 138? Why was it under 143? I would only like to say that we can go on arguing about it, but the fact remains that we cannot have this hanging fire for the next twenty years in a nendless litigation and agitation. What is really facing us is a long-drawnout litigation and acitaiion. We would not like to continue with this. If 138 had been invoked, it would have taken a long time. Yes. But it could have been invoked only under circumstances complete consent, and no agitation, no going into the streets. If one party goes into the streets and starts an agitation, all your litigation is going to come to a naught. For the next twenty years, it will never be completed. Therefore, after going into all the details, we have come to this conclusion, the Government has come to this conclusion that the crux of the matter has to be referred, under 143, to the Supreme Court. This was considered in Mr. V. P. Singh's time; this was considered in Mr. Chandra Shekhar's time. In fact this year, on the 8th of November, we were expecting agreement on this. It has not come up for other reasons; particularly reasons having nothing to do with the merits of the matter, but reasons having everything to do with the motivations. That is why it did net come up. Therefore, to say that 14?. reference is not correct. I would submit, is really not the right thing to say beause there is not... (Interruption) ...

SHRI DIPEN GHOSH (West Bengali: Mr. Prime Minister, just now you have stated that even if the case was referred to the Supreme Court under Article 138, this would not

Address

[Shri Dipen Ghosh]

have precluded other parties or other groups from agitating. But how does your reference under Article 143 preclude that possibility? Would you kindly clarify it?

SHRI P. V. NARASIMHA RAO: I am only talking of the time-flame. You see, we have taken ... (Interruption) ...

SHRI DIPEN GHOSH: Suppose the Supreme Court says"There was a temple". What would happen? Suppose the Supreme Court says that there was a mosque. What would happen?

SHRI P. V. NARASIMHA RAO: We will enforce the opinion of the Supreme Court.

SHRI DIPEN GHOSH: How does it preclude? How does it preclude that possibility?

SHRI P. V. NARASIMHA It is not precluding. It is a question of The Parliament of finality. puts a seal on it, it becomes fins 1; otherwise, it goes on for the next 20 years. There will he no finality. This is the difference. We have gone into it in great detail. After a lot of cogi tation, after a lot of thinking this ht.r been done. Please understand this, be cause we cannot really have that kind of agenda for a long time. Tn fact, some dissatisfaction is being express ed that even after three months why it is that rething is happening. Now cannot really ask the Supreme Court to give its opinion tomorrow; but at the same time. I would nev?r have been able to ask any court to decide anything for the next 20. vears otherwise. This is the time frame which is absolutely import ant In this time-frame cannot afford to have this long-drawnout thing. I have already said it and in pursuance of that, this has been done. It will be implement ed. The Parliament of India will im plement it- We will make it a law. if necessary, make it a part of the Constitution, if necessary, and it will

be implemented with every power at

the disposal of the Government. This is the only thing.

SHRI 1NDER KUMAR GUJRAL' Cne mniute, Mr. Prime Minister. I wish - ou well but nisy I ask you whether unlike 6th December you do have some contingency plan if the Supreme Court comes tomorrow and says that they cannot adjudicate upon this?

SHRI F. V. NARASIMHA RAO: They cannot...

SHRI INDER KUMAR GUJRAL. If the Supreme Court were to come back and say that the issue is of such a nature that the Supreme Court is not in a position to adjudicate upon it, I hope there is some contingency plan in your view.

SHRI P. V. NARASIMHA RAO: Sir, is it possible for me to speculate on 'hat contingency? All I can say is it did not escape our attention at the time

This is to be \ ery properly understood, Sir, there is a possibility of distorting it to say that I want every body s consent and I am running after parties for their consent. I am not running after anybody for consent. Somebody said just now, "Because the KJP wants 143, you want 143, you are asking for their consent." I am not asking for their consent or anybody's consent I am taking the course which gives me an expeditious result. This I would like to be noted. Right -wrong is a matter which had to be considered much earlier. Today we have taken this decision and the rationale of that decision is the timeframe. Yes, if they had agreed when they were in power, then for 20 years, they would not have agitated, we would not have been bothered. It is obvious. They did not agree at that time. Today if we go that line, you will be landed with agitation, you will be landed with disagreement. This is my point. I want this august House to appreciate this and

not fo add t_0 or believe any distor. t'ons that are likely to take place. I inovv every word from me is open to distortions because people are inter ested in distorting it. This is the only rationale, this is the only reason and I want the House to appreciate it. Thank you very much

THE LEADER OF THE OPPOSI TION (SHRI SIKANDER BAKHT): Mr. Chairman, may I take half a minute? Just half a minute. . . (Interruptions) .

MR. CHAIRMAN; I will give only half t minute.

SHRI SIKANDER BAKHT: Sir, I v ill take just half a minute. I want to raise only one point. Quite a number of issues have not been ton badly the Prime Minister. Some of were very important, Sir. • • • (interruptions)

SHRI DIPEN GHOSH: What about Tripura? ... (Interruptions)... What is it that the Prime Minister is go ing to say about Tripura?

SHRI SUKOMAL SEN (West Ben gal) Sir, the Prime Minister has not said anything about Tripura? . . (Interruptions) . ..

6.00 P.M.

श्री सिकन्दर बख्त सदर साहब, मैं यह जानना चाहता हूं कि प्राइम मिनिस्टर साहब ने, प्राइम मिनिस्टर साहब की सरकार ने बीठजें ०पीठ की चार सरकारों को बखांस्त किया। उस सिलसिल में श्रापके बयान में कुछ नहीं श्राया, मैं यह जानना चाहता हूं?...(व्यवधान) हम जानना चाहते हैं कि श्राप उन बखांस्त की हुई सरकारों का चुनाव उन प्रांतों में चुााव वक्त पर करायेंगे या नहीं? मैं सरकार से यह जानना चाहता हूं।(व्यवधान)

بہی میکندر بخت مدد ما حب میں رہانتا عاسب کی مرکار نے بی سے بی کی جار سرکاروں ما حب کی مرکار نے بی سے بی کی جار سرکاروں کوم خاصت کمیا ۔ اس سنسے میں آ کیے بیان میں کھی نہیں آیا ۔ میں میہ جا سا جا ہتا ہوں ان برخوامست کی ہوئی سرکاروں کاجنا و مراسوں میں جیای وقت پر کوائی گے یا بہیں ۔ میں مرکز رہے ہے جاسا جاستا ہوں مداحلت مرکز رہیوں مداحلت ا

SHRI DIPEN GHOSH; What about Tripura, Mr. Prime Minister?

MR. CHAIRMAN: I will allow you later.

SHRI P. V. NARASIMHA RAO: Sir, we are all... (*Interruptions*) ..

MR. CHAIRMAN; Will you please listen to him? I will give time. We have debated this matter for 16 hours and 38 hon. Members have spoken. So, I will give to some people party-wise But I would like you to take o'ly one or two minutes party-wise.

श्री सिकन्बर बक्तः प्रधान मती जी,
मैं यह ग्रजं करना चाह रहा था कि
जैमा कि चेयरमैंन साहब ने फर्माय कि
बहुत ग्रसें से बहुम हो रही थी ग्रीर
ग्रानरेबल मेंबसं ने बहुत ग्रहम सवालात
उठाए ग्रीर जाहिर बात है कि उन तमाम
सवालात का जवाब तो नहीं ग्रा सकता
लेकिन कुछ सवालात बहुत ग्रहम थे।
ग्रापकी ग्राज की इबतदाई तकरीर के
हिस्से में जो जोरे बयान सरफ हुगा वह
ग्राईन की ग्रीर जम्हूरियत की हिफाजत
के सिलसिले में था। मैं यह जनना चाहता
है कि जो वी ब्ले व्यी की सरकारों की

[†]Transliteration in Arabic Script.

[श्री (सकन्दर बस्त]

खांस्तगी हुई क्या वह ब्राईन की जम्ह्र-रियत की हिफाजत हो रही थी या कोई तारीख हिन्दुस्तान में दोहराई जा रही थी? ब्रब में ब्रापसे यह जानना चाहता हूं कि क्या 6 महीने की मुद्दत के खत्म होने से पहले पहले उन प्रांतों में चुनाव करा लिए जायेगे, महरबानी से इस संबंध में बताइये?

ہوئی کیا وہ آئین کی جہورت کی مفاطعت ہور ہی عقی یا کوئی تاریخے مبند وسمان میں دوہ الی جادی می اب میں آپ سے بیرجانن جاہتا ہوں کر کھیا اس جیاؤ کوا کئے جائیں گئے۔ اس جائی سے اس میں میں جیاؤ کوا کئے جائیں گئے۔ اس جائی سے اس

بروهان متری می می در است بردهان متری می می میرون می است مرم ای میرون می است می میرون می می می میرون می می میرون می میرون می میرون می میرون می میرون م

श्री पी०बी० नर्रासह राव : बर्खास्त शत फीसद ग्राईन की हिफाजत में थी ग्रौर हम ग्राईन के पाबंद हैं। श्राईन जो भी कहता है उसके हिसाब से चुनाव होंगे।

श्री सिकन्दर बख्त : चुनाव कब होंगे मैं यह जानना चाहता हूं ? . . (व्यवधान) इस मामले में एश्योर करना चाहिए कि चुनाव कब होंगे। क्या मुद्दत के खत्म होने के पहले-पहले चुनाव होंगे या नहीं? चेयरमैन साहब, साफ जवाब प्रधान मंत्री जी की तरफ से श्राना चाहिए (व्यवधान) में दरख्वास्त करूंगा कि श्राप साफ-साफ फर्मायें कि 6 महीने की मुद्दत के खत्म होने के पहले पहले उन प्रांतों में चुनाय करा लिए जायेंगे या नहीं? (व्यवधान) चेयरमैन साहब, प्रधान मंत्री जी से जवाब तो मिल जाए।... (व्यवधान) वह जवाब दें, फर्मायें कि 6 महीने की मुद्दत खत्म होने के पहले-पहले वहां जुनाव होंगे या नहीं, यह बतायें?

SHRI P. V. NARASIMHA RAO: Sir, I have answered this question. We are bound by the Constitution, by every word of the Constitution. Elections will take place according to the Constitution. I cannot help you if I am not giving you an unequivocal answer. (Interruptions) ...

श्री सिक्स्बर धडत : सर, हमें इस अवाब पर बहुत एतराज है श्रीर हम इस हाउस से वाक श्राउट कर रहे हैं।

ئى سىكىدىنىت بىرىسى اسمول پرئىپىت الترامن ہے اور مجا اس لم توس سے داک اور شاكر ہے ہيں .

[At 'this stage some hon. Members left the Chamber.]

SHRI KTPJSN GHOSH: Mr. Chairman, Sir, for some time past, for so many days, the Tripura issue has been agitating the minds of the Members of the House. We were having a lot of discussion on this issue on the floor of the House also. There has been a constitutional crisis in Tripura. Even an elected Government a Con-gress(I)—led Government, which was charged with the responsibility of holding the elections could not hold the elections within its tenure, even though that Government was allowed to continue. What action has the Centre taken? That is the first part of the irsue. The second part of the issue is that a Union Minister, a member of the Prime Minister's Council Ministers, has exposed to many as 16 officers to action by the Chief Election Commissioner and, the Chief Election according to Commissioner's order, 16 officers have transferred. Thosr- 16 offleer were exposed to the action by the Chief Election Commis-* sioner only because of certain mala fide and manipulative activities dulged is by a member of his Council of Ministers. I would like to know what action the Prime Minister proposes to take against that member of his own Council of (*In-reruptlom*) ... Sir, what is his reply to this? (Interruptions)

MB. CHAIRMAN: Shri Shanker Dayal Singh. (Interruptions)...

The Prime Minister is replying.

SHRI P. V. NARASIMHA RAO: Sir, the kind of allegations and the wild statements that he hon. Member is making, I don't think they call for any answer. (Interruptions)...

SHRI DIPEN GHOSH: I am not satisfied with the reply. This is the allegation, complaint made by the Chief Election Commissioner. According to that you are taking action against 16 officers. Why are officers bearing the brunt of the inspection of the CEC? Your member of the Council of Ministers is enjoying the ministerial berth anti you are not taking any action. So, we walk out in protest.

fAt this stage some hon. Members left the Chamber]

श्री शंकर दयाल सिंह: सभापति जी, ग्राज प्रधान मंत्री के इस जवाब के लिए हम लोग बहुत दिनों से इंतजार कर रहे थे ग्रौर हमें इस बात की उम्मीद थी कि प्रधान मंत्री ग्रपने जवाब में कुछ ऐसी ठोस बातें कह सर्केंगे जिसके लिए पूरा देश चितित है। प्रधान मंत्री को मैं यह कहना चाहता हूं और याद भी दिलाना चाहता हूं कि 6 दिसम्बर को जिस दिन श्रयोध्या में यह दूखद कांड हुग्रा, उस दिन ग्रापने दुरदर्शन पर कहा या कि नई मस्जिद बनेगी। उस के बाद राष्ट्रपति जी ने ग्रपने ग्रभिभाषण में यह कहा कि मंदिर व मस्जिद दोनों बनेंगे और इसके लिए ट्रस्ट बनेंगे। ग्राप इसके लिए जो बहाने-बाजी कर रहे हैं, यह दुख की बात है। ग्रापको श्रिधिकृत रूप से कहना चाहिए **था** कि मस्जिद और मंदिर वहां ग्राप कब तक बनायेंगे?में कहना चाहता हं कि आप हिंदू ग्रौर मुसलमान दोनों को बराबर लडवना चाहते हैं, कटवाना चाहते हैं। श्रापसी

^{† []} Transliteration in Arabic Script.

391

[श्री शंकर दयास सिंह] सौहार्द समाप्त करना चाहते हैं, देश को टुकड़ों में बांटना चाहते हैं। इसलिए हम बाक ग्राउट करते हैं। हम संतुष्ट महीं हैं ग्रापके जवाब से।

[At this stage some hon. Members left the Chamber!

MR. CHAIRMAN: Please sit down. The Prime Minister i_s speaking. (*Interruptions*). Please listen to the Prime Minister.

SHRI P. V. NARASIMHA RAO: On this point, even if the Members are walking out, I think, it is desirable for me to say that both a temple and a mosque will be constructed, f said by Rashtrapatiji. are in the process of setting up the trusts, I did not elaborate it because there was no need. It was so clear from the Address. But it is good to go on record because people have raised it. There is no question of either going back or dragging our feet on that. But it should be appreciated that if a temple is being built, it is not like having a few engineers put there. We have to have certain authority In temple building, certain authority in mosque building. Now, all this takes a little time and a little effort to people, sound them out and then put them together. It is not easy to put together an authoritative trust like this. (Interruptions).

MR. CHAIRMAN: Please. I cannot allow a general debate on this. I can allow only one or two Members to speak. (*Interruptions*).

SHRI GURUDAS DAS GUPTA (West Bengal): You have said, you will allow party_wise.

SHRI G. SWAMINATHAN (Tamil Nadu): Sir. . .

MR. CHAIRMAN: Will you finish in one minute?

SHRI G. SWAMINATHAN: Sir, we are deeply disappointed and distressed with the reply of the hon.

Prime Minister. Sir, two 'most vital points were raised by the Members of our party. The most important point raised by us was the unilateral rise in the prices of rice, sugar and other commodities by increasing the administered prices consequent to which the State Government has been put in the dock not only by the other parties but also by the party in power Sir, it is well known that the State Government cannot subsidise rice because it has already subsidised it. This Government has never consulted the State Government, neither at the Chief Ministers' Conference nor at the NDC. They have neglected the Chief Ministers and they have not consulted them. Ultimately the people of Tamil Nadu The Prime Minister has suffering. mentioned anything in this regard in his reply. Another most important point raised by us was the reducing of the Tamil broadcasting time and introducing Hindi. We have raised this point several times and requested the hon. Prime Minister that Tamil broadcasting should be restored to the original timings. We also met and other Ministers the Prime Minister personally. They assured us that it will be considered. But nothing has been said by the Prime Minister in his reply. We are sorry to say, are disappointed and distressed by the reply of the Prime Minister. So, in rotest we walk out from the House.

[At this stage some hon. Members left the Chamber]

श्री यशवन्त सिंहा: सभापित महोदय, इस चर्चा के दौरान इस सदन में बहुत सारे महत्वपूर्ण बिन्दु उठाए गए थे, मुझे श्रफ्तोस है कि श्रपने जवाब में, ग्रपने उत्तर में प्रधान मंत्री जी ने उन बिन्दुओं का कोई जिक्क नहीं किया। एक बहुत महत्वपूर्ण बिन्दु जो उठाया गया था इस डिबट में कई माननीय सदस्यों के द्वारा, वह बिन्दु था कि सरकार की डकल के प्रस्तावों के उत्तर क्या प्रति- क्रिया है। भारत पराधीनता की श्रोर धकेला जा रहे? हैं इस सरकार के द्वारा

हम दुवारा गुलामी की श्रोर जा रहे है इस वास्त कि इस सरकार ने पूरी तरह से मन नहीं बनाया है इकल प्रस्ताव का रिजक्ट करने का ग्रार गांव-गांव मं डेकल प्रस्ताव का कुप्रभाव फैलने वाला है। इसलिए चूकि सरकार घटने टेक रही है विदेशों साम्प्राज्यावाद के सामने, हम लोग अपने दल की तरक सं प्रीटस्ट करत दुए, प्रतावाद के रूप में, इस सदन का बाहुंग्कार करत है ग्रार वाक-श्राऊट करते हैं।

[At this stage some hon. Members left tlte Chamber]

SHRI GURUDAS DAS GUPTA: Sir, one minute... (Interruptions)...

MB. CHAIRMAN; The Prime Minister is replying; please sit down.

SHRI P. V. NARASIMHA RAO; I have to say something about this. The Dunkel question is going to come to both the Houses of Parliament for discussion. I can assure the hon. Member that nothing that he alleges will be done.

वह ग्रथनी-श्रपनी जहनियत का सवाल है कि कौन किसके सामने घुटन टेकता है। वह जहनियत हमारी तो नहीं है ग्रीर फिर हमारे किसान के लिए कोई नुकसान किसी तरह से करने नहीं देंगे, होन नहीं देंगे। यही मुझे कहना है।

SHRI GURUDAS DAS GUPTA: Sir, my point is, the Prime Minister made a statement regarding improvement and advance it agriculture. He stated thst agricultural production has improved. Sir, I draw your attention and the attention of the Prime Minister to the fact that the objective reality pf the country is otherwise. We had to borrow foodgrains from outside after many years. Our food stock has been going down. Therefore, according to me the agricultural situation is being painted in a different way. I would like the Prime Minister to state to the country the reasons for holding up the programme of

reforms. According to the Plan land according to ning Commission and the National Commission for Rural Labour the land reforms have been held up. Government owes an explanation to the country as to why land leforms are being held Without land reforms there cannot be agricultural development. Secondly, I was a •member of the National Commission for Rural Labour. Ninety per cent of the rural workers are without any social protection.

submitted a report to the Prime Minister after he assumed office. More than two years have passed but Gov eminent did not take any action so far as extending social security to the unorganised labour is concerned. I would like the Prime Minister to respond and as a protest against the policy of the Government so far ^{as} land reforms and rural workers are concerned I seek to Walk out.

SHRI P. V. NARASIMHA RAO; it has become rather farcical that people walk out and I answer them after they walk out. But it has to go on record. Mr. Gurudas Das Gupta, you are not walking out. The- programme of land reforms has not been abandoned, has not come to a halt as alleged by the hon. Member. In 19*1 a new programme, a time-bound programme was given to all the States. The programme is in operation and I could give you the latest figures but I do not have them right now with me. I can send them to the hon. Member. Now, this programme &as been taken up with full vigour with the Rural Decelopment Ministry and I can assure you of that.

SHRI GURUDAS DAS GUPTA: Justice is otherwise. It has not been done.

SHRI SUBRAMAMAN SWAI/ (Uttar Pradesh): I have no intention of walking out. And I have the power to make others walk out. Now, the important part of the Prime Minister's speech dealt with curbing com-munalism and enforcing secularism in

[Shri Subramanian Swamy] a meaningful way. Now, Sir, I would like to know through you, from the Prime Minister, having dismissed the four Governments for promoting com-munalism, whether he is aware that there are other parts of the country where the members of the banned organisations are freely holding rallies and processions and one of them is slated there shortly. I would like to know whether he would systematically and uniformly see that the minorities are protected in every part of the country, not only in North India but in South India as well.

MR. CHAIRMAN: Thank you. -

SHRI SUBRAMANIAN SWAMY: He should give this assurance.

SHRI P. V. NARASIMHA RAO: The answer is in the affirmative, Sir, so far as protection is concerned.

SHRI SUBRAMANIAN SWAMY: The 21st March rally at Madras must be banned and the Centre should give a directive for that.

प्रकाश गीतम (उत्तर श्री ग्रामस्ट प्रदेश) : सभापति जी, माननीय प्रधान मंत्री जी ने राष्ट्रपति के ग्रभिभाषण के उत्तर में बहुत सारे मुद्दों का जवाब दिया है-किसानों के बारे में कहा, ग्रल्पसंख्यकों के बारे में ऋहा, डा० ग्रम्बेडकर के बनाए संविधान को बार-बार दोहराया कि उसके साथ चलेंगे, लेकिन **मञ्ज बढ़े अफसो**स के सा**य क**हना पड़ता है कि अनुसुचित जाति और जनजाति के बारे में एक शब्द भी आपके भाषण में नहीं ग्राया । . . . (स्पवधान) . . नहीं बोला, श्रभी रिकार्ड है। चलिए, मैं सून रहा हूं। मैं माननीय प्रधान मंत्री जी से यह जानना चाहता हूं कि ग्राजकल, इस समय श्रारक्षण की बड़ी चर्चा है ग्रौर इतने सालों से ग्राउट स्टेंडिंग जो बेंकलाग है सर्विसिज में, उसको पूरा करने के लिए क्या कोई बहुत बड़ी राजनीतिक इच्छा-श्रम्भित के साथ ग्रापके पास कोई कार्यक्रम है ? एक ग्रौर मुद्दा जो सुप्रीम कोर्ट की जजमेंट के बाद बहुत उठा हुया है, वह है कि अनुसूचित जाति यार जनजाति के लिए प्रमोधन में जो आरक्षण है, उसके बार में प्रधान मंत्री जो की क्या प्रतिक्रिया है, इस संबंध में में जानना चाहता है।

SHRI P. V. NARASIMHA RAO: Sir, in filling the backlog and also in giving meaningful posting to the Scheduled Caates and Scheduled Tribes, anyone who goes into the record will give me full marks and I have no doubt about it. Those who do not know the facts might make allegations but if you go into the facts even 10 day, from day to day, I am making it a point that wherever it is possible, between a Scheduled Caste candidate equally qualified with a nan-Scheduled Caste candidate, the better posting has to be given to the Scheduled Caste candidate because they have not perhaps been given as much as they expected or what we had to give in the past. That is being done.

MR. CHAIRMAN: Now, if the House so agrees, we shall put al] the amend ments together to vote.

The amendmest very negatiaed

MR. CHAIRMAN; I shall now put the motion to vote.

The question is.

That an Address be presented to the Pvisident in the following terms:—

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1993."

The motion was adopted.

MR. CHAIRMAN; The House stands adjourned till 11 a.m. tomorrow.

The House then adjourned at twenty-one minutes past six of the clock till eleven of the clock on Friday, the 12th March, 1993.